

SCHEME INFORMATION DOCUMENT

IIFL Gold ETF

(An open ended Gold Exchange Traded Fund)

Offer of Units of Rs. 10/- per unit for cash (subject to applicable load, if any) during the New Fund Offer Period at a premium approximately equal to the difference between face value and allotment price and Continuous offer for units at NAV based prices

New Fund Offer Opens on: -----

New Fund Offer Closes on: -----

Scheme re-opens for Continuous Sale and Repurchase within 5 business days from date of allotment

Mutual Fund:	IIFL MUTUAL FUND
Asset Management Company:	India Infoline Asset Management Company Ltd.
Trustee Company:	India Infoline Trustee Company Ltd.
Registered Office:	IIFL Centre, 3rd floor Annex, Kamala City, S.B. Marg, Lower Parel, Mumbai – 400 013
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Website:	www.iiflmf.com

The particulars of the Scheme have been prepared in accordance with the Securities and Exchange Board of India (Mutual Funds) Regulations 1996, (herein after referred to as SEBI (MF) Regulations) as amended till date, and filed with SEBI, along with a Due Diligence Certificate from the AMC. The units being offered for public subscription have not been approved or recommended by SEBI nor has SEBI certified the accuracy or adequacy of the Scheme Information Document (SID).

The SID sets forth concisely the information about the Scheme that a prospective investor ought to know before investing. Before investing, investors should also ascertain about any further changes to this SID after the date of this Document from the Mutual Fund / Investor Service Centres / Website / Distributors or Brokers.

The investors are advised to refer to the Statement of Additional Information (SAI) for details of IIFL Mutual Fund, Tax and Legal issues and general information on www.iiflmf.com

SAI is incorporated by reference (is legally a part of the SID). For a free copy of the current SAI, please contact your nearest Investor Service Centre or log on to our website.

The SID should be read in conjunction with the SAI and not in isolation.

This SID is dated -----

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HIGHLIGHTS/SUMMARY OF THE SCHEME

Name of the Scheme	IIFL Gold ETF
Type of the Scheme	An Open ended Gold Exchange Traded Fund
Investment Objective	The investment objective of the scheme is to provide returns (before fees and expenses) that are in line with performance of gold subject to tracking errors.
Liquidity	On the Exchange The units of the Scheme can be bought/sold on all trading days on the National Stock Exchange of India Ltd. (NSE) where the Scheme would be listed. Directly with the Mutual Fund The Scheme offers units for subscription / redemption to Authorised Participants and Large Investors directly with the Mutual Fund in creation unit size and in multiples thereof.
Benchmark	Domestic price of the Gold
Transparency/ NAV disclosure	The AMC will calculate and disclose the NAV of the Scheme on all business days. The NAV of the Scheme shall be communicated daily to two daily newspapers. The AMC will update the NAVs on its website (www.iiflmf.com) and also on AMFI website www.amfiindia.com before 9.00 p.m. on every business day. If the NAV is not available before the commencement of Business Hours on the following day due to any reason, the Mutual Fund shall issue a press release giving reasons and explaining when the Mutual Fund would be able to publish the NAV. The AMC may also calculate intra-day indicative NAV (computed based on snapshot prices of the underlying securities traded and available on NSE) and will be updated during the market hours on its website www.iiflmf.com. Intra-day indicative NAV will not have any bearing on the subscription or redemption of units directly with the Fund by the Authorised Participant / Large Investor. The AMC shall, before the expiry of one month from the close of each half year, i.e. March and September, publish its unaudited financial results in one national English daily newspaper circulating in the whole of India and in a newspaper published in the language of the region where the Head office of the Fund is situated. These shall also be displayed on the website of the Mutual Fund and that of AMFI. Full portfolio in the prescribed format shall also be disclosed either by publishing it in the newspapers or by sending to the Unit Holders within one month from the end of each half-year and it shall also be displayed on the website of the Fund.
New Fund Offer Price	Each unit of IIFL Gold ETF shall be issued at a premium equivalent to the difference between the allotment price and the face value of Rs. 10 each. Each Unit is approximately equal to 1 (one) gram of gold.
Load Structure	Entry Load: Not Applicable Exit Load: Nil
Transaction Charges	(i) Nil on subscription amounts less than Rs. 10,000/-; (ii) Rs. 100/- on every subscription of Rs. 10,000/- and above for an existing investor in mutual funds; *In the case of any applicable transaction, where the AMC/Fund/Registrar is unable to identify whether the investor concerned is a first-time investor in mutual funds, Rs. 100/- will be charged as transaction charge. (iii) Rs. 150/-* on a subscription of Rs. 10,000/- and above for an investor investing in mutual funds for the first time. The transaction charge referred to in (ii) and (iii) above will be payable only for transactions done through a distributor who has opted to receive the transaction charge. The Transaction Charge as mentioned above shall be deducted by AMC from the subscription amount of the unit holder and paid to the distributor. The balance amount shall be invested in the Scheme.

Minimum Application Amount	During NFO: The minimum investment amount during the New Fund Offer is Rs. 10000 /- Continuous Offer: On Exchange: Investors can buy/sell units of the Scheme in round lot of 1 unit and in multiples thereof. Directly with the Mutual Fund: only Authorised participants (AP) and large investors (LI) can buy/sell units of the Scheme in creation unit size and in multiples thereof.
Plan/Options	The Scheme will have Growth Plan only.
Units in fractions	Allotment of units will be made to the extent of units in whole figures. The balance amount represented by fractional units will be refunded to the investor after accounting for cash holdings, expenses and transaction costs.
Creation unit size	Creation Unit is fixed number of units of the Scheme, which is exchanged against a predefined quantity and purity (fineness) of physical gold called the "Portfolio Deposit" and a "Cash Component" or cash of equivalent value. The Portfolio Deposit and Cash Component may change from time to time due to change in NAV and will be announced by the AMC on its website. The Creation Unit size for the scheme shall be 1,000 units and in multiples thereof. The Creation Unit size may be changed by the AMC at their discretion and the notice of the same shall be published on website of Mutual Fund (www.iiflmf.com)
Transaction handling charges	Transaction handling charges include brokerage, depository participant charges, uploading charges and such other charges that the AMC/Mutual Fund may have to incur in the course of accepting/providing the portfolio deposit as consideration for a subscription/redemption request. Such transaction handling charges shall be recoverable from the transacting Authorised Participant/Large Investor.
Cost of trading on the Exchange	Investor will have to bear the cost of brokerage and other applicable statutory levies eg, Securities Transaction Tax, etc. when the units are bought or sold on the stock exchange.
Dematerialization	The units of the scheme will be available in Dematerialization form only.
Fund Manager	Mr. Manish Bandi

I. INTRODUCTION

A. RISK FACTORS

Standard Risk Factors:

- Investment in Mutual Fund Units involves investment risks such as trading volumes, settlement risk, liquidity risk, default risk including the possible loss of principal.
- As the price/value/interest rates of the securities in which the Scheme invests fluctuates, the value of your investment in the Scheme may go up or down depending on the factors and forces affecting the capital market/bullion market.
- Past performance of the Sponsors/AMC/Mutual Fund does not guarantee the future performance of the Scheme.
- The name of the Scheme does not in any manner indicate either the quality of the Scheme or its future prospects and the returns. Investors are therefore urged to study the terms of offer carefully and consult their Investment Advisor before they invest in the Scheme.
- The Sponsor is not responsible or liable for any loss or shortfall resulting from the operation of the Scheme beyond the initial contribution made by it of an amount of Rs. 1 Lac towards setting up of the Mutual Fund.
- The present Scheme is not a guaranteed or assured return Scheme.

Scheme Specific Risk Factors

- As the units of the Scheme are proposed to be listed on the Stock Exchange, trading in the units of the Scheme may be halted due to market conditions or for reasons that in the view of the Exchange Authorities or SEBI. There could also be trading halts caused by extraordinary market volatility and pursuant to NSE/BSE and SEBI circuit filter rules and the Scheme would not be able to buy/sell securities in case of subscriptions/redemptions, which may impact the Scheme. Further, there can be no assurance that the requirements of the exchange necessary to maintain the listing of the Scheme will continue to be met or will remain unchanged.
- Listing and trading of the units are undertaken on the Stock Exchanges within the rules, regulation and policy of the Stock Exchange and SEBI. Any change in trading rules, regulation and policy by the regulatory authority would have a bearing on the trading of the units of the Scheme and its prices.
- Though the Scheme is proposed to be listed on the stock exchange, there is no assurance that an active secondary market will develop or be maintained. Hence, there would be times when trading in the units of the Scheme would be infrequent. The NAV of the Scheme reflect the valuation of its investment and any changes in market value of its investments would have a bearing on its NAV. When the units are traded on the Stock Exchange, the units of the Scheme may trade at prices which can be different from the NAV due to various factors like demand and supply for the units of the Scheme, perceived trends in the market outlook, etc.
- In certain cases, settlement periods may be extended significantly by unforeseen circumstances. The inability of the Scheme to make intended securities purchases due to settlement problems could cause the Scheme to miss certain investment opportunities as in certain cases, settlement periods may be extended significantly by unforeseen circumstances. Similarly, the inability to sell securities held in the Scheme portfolio may result, at times, in potential losses to the Scheme, and there can be a subsequent decline in the value of the securities held in the Scheme portfolio.
- Investors should note that even though the Scheme is an open ended Scheme, subscription/redemptions directly with the Fund would be limited to such investors who have the ability to subscribe/redeem the units of the Scheme in specific lot sizes. Generally, these lot sizes are larger as compared to normal funds. Even though this Scheme is open ended due to large lot size, very few investors can directly subscribe and redeem the units of the Scheme. However, investors wishing to subscribe/redeem units in other than specific lot sizes can do so by buying/selling the same on the Stock Exchange.

- Scheme shall follow a passive investment strategy. The scheme's performance may be affected by the general price decline in the gold prices. The scheme shall invest in Gold regardless of their investment merit. The scheme does not aim to take any defensive position in case of falling markets.
- Tracking error may have an impact on the performance of the scheme. However, the AMC will endeavour to keep the tracking error as low as possible. Tracking error may be accounted by the various reasons which includes but not limited to expenses, cash balance to meet redemptions, delay in purchase/sell of gold, Illiquidity, delay in realization of sale proceeds, buy/sell transactions at different point in time which may not correspond to the closing price, transaction cost (including taxes, insurance etc), creation of lot size etc.
- The market price of the ETF unit like any other listed security is largely dependent on two factors viz. the intrinsic value of the unit (or NAV) and demand and supply of the units in the market. Sizeable demand or supply of the units in exchange may lead to market price of the units to quote at premium or discount to NAV. And hence the units of the scheme may trade above or below the NAV. However given that the investors can transact with AMC directly beyond the creation unit size of the scheme there should not be a significant variation (large premium or discount) and it may not sustain due to the arbitrage opportunity available.
- The gold price reflects the prices of gold at a point in time, which is the price at close of business day. The scheme, however, may trade these securities at different points in time during the trading session and therefore the prices at which the scheme trades may not be identical to the closing price of gold.
- Market Risk: The value of the Units relates directly to the value of the gold held by the Scheme and fluctuations in the price of gold could adversely affect investment value of the Units. The factors that may affect the price of gold, inter alia, include demand & supply, economic and political developments, changes in interest rates and perceived trends in bullion prices, exchange rates, inflation trends, market movements, movement/trade of gold that may be imposed by RBI, trade and restrictions on import/export of gold or gold jewellery etc. Hence the investor may also lose money due to fluctuation in the prices of the Gold.
- Performance/Asset Class Risk: The performance of the gold will have a direct bearing on the performance of the scheme. The returns from physical gold may underperform returns from any other asset class.
- Currency Risk: The formula for deriving the NAV of the units of the scheme is based on the imported (landed) value of the gold, which is computed by multiplying international market price by US Dollar value. Hence the value of NAV or Gold will depend upon the conversion value and attracts all the risk associated with such conversion.
- Physical Gold: There is a risk that part or all of the Scheme's gold could be lost, damaged or stolen. Access to the Scheme's gold could also be restricted by natural events or human actions. Any of these actions may have adverse impact on the operations of the scheme and consequently on investment in units.
- Counter party Risk: There is no Exchange for physical gold in India. The Mutual Fund may have to buy or sell gold from the open market, which may lead to counter party risks for the Mutual Fund for trading and settlement.
- Operational Risks: Gold Exchange Traded Funds are relatively new products and their value could decrease if unanticipated operational or trading problems arise. Gold Exchange Traded Fund, an open ended Exchange Traded Fund, is therefore subject to operational risks. In addition, investors should be aware that there is no assurance that gold will maintain its long-term value in terms of purchasing power. In the event that the price of gold declines, the value of investment in Units is expected to decline proportionately
- The scheme may not be able to acquire or sell the desired number of units of gold due to conditions prevailing in the market, such as, but not restricted to circuit filters on the gold ETF (if any), liquidity and volatility in gold prices.
- The units of the scheme will be compulsorily issued in dematerialized form through depositories. The records of the depository are final with respect to the number of Units available to the credit of Unit holder. Settlement of trades, repurchase of Units by the Mutual Fund will depend upon the confirmations to be received from depository(ies) on which the Mutual Fund has no control. Further, Investors may note that buying and selling units on stock exchange requires the investor to engage the services of a broker and are subject to payment of margins as required by the stock exchange/ broker, payment of brokerage, securities transactions tax and such other costs.

- The NAV of the units of Gold ETF are determined based on the formula as prescribed by the SEBI, whereas the actual price in the market may be different from the value of gold at based on the prescribed formula. This may lead to a condition where the NAV is too different from the domestic market price of gold. In such cases the trustees reserves the right to delay or suspend the buy/sell transactions.
- A day on which valuation on London Bullion Market Association (LBMA) is not available shall not be a Business day and hence NAV for the said day shall not be available to the Investors The Trustee, in general interest of the Unit holders of the Scheme offered under this Scheme Information Document and keeping in view of the unforeseen circumstances/ unusual market conditions, may limit the total number of Units, which can be redeemed on any Business Day.
- Governments, central banks and related institutions, own a significant portion of the aggregate world gold holdings. If one or more of these institutions decides to sell in amounts large enough to cause a decline in world gold prices, the price of Units of the Scheme will be adversely affected.
- Indirect taxation: For the valuation of gold by the Scheme, indirect taxes like customs duty, VAT, etc. would also be considered. Hence, any change in the rates of indirect taxation would affect the valuation of the Scheme.
- In addition, investors should be aware that there is no assurance that gold will maintain its long-term value in terms of purchasing power. In the event that the price of gold declines, the value of investment in Units is expected to decline proportionately.

Risk associated with Investing in Debt and money market instruments

Interest Rate risk: This risk is associated with movements in interest rate, which depend on various factors such as government borrowing, inflation, economic performance etc. The values of investments will appreciate/depreciate if the interest rates fall/rise.

Credit risk: This risk arises due to any uncertainty in counterparty's ability or willingness to meet its contractual obligations. This risk pertains to the risk of default of payment of principal and interest

Liquidity risk: The liquidity of a bond may change depending on market conditions leading to changes in the liquidity premium linked to the price of the bond. At the time of selling the security, the security can become illiquid leading to loss in the value of the portfolio

Disclaimers:

- **NSE**

"As required, a copy of this Scheme Information Document has been submitted to National Stock Exchange of India Limited (hereinafter referred to as NSE). NSE has given vide its letter NSE/LIST/157822/A dated January 27, 2012 permission to the Mutual Fund to use the Exchange's name in this Scheme Information Document as one of the stock exchanges on which the Mutual Fund's units are proposed to be listed subject to, the Mutual Fund fulfilling the various criteria for listing. The Exchange has scrutinized this Scheme Information Document for its limited internal purpose of deciding on the matter of granting the aforesaid permission to the Mutual Fund. It is to be distinctly understood that the aforesaid permission given by NSE should not in any way be deemed or construed that the Scheme Information Document has been cleared or approved by NSE; nor does it in any manner warrant, certify or endorse the correctness or completeness of any of the contents of this Scheme Information Document; nor does it warrant that the Mutual Fund's units will be listed or will continue to be listed on the Exchange; nor does it take any responsibility for the financial or other soundness of the Mutual Fund, its sponsors, its management or any scheme of the Mutual Fund.

Every person who desires to apply for or otherwise acquire any units of the Mutual Fund may do so pursuant to independent inquiry, investigation and analysis and shall not have any claim against the Exchange whatsoever by reason of any loss which may be suffered by such person consequent to or in connection with such subscription /acquisition whether by reason of anything stated or omitted to be stated herein or any other reason whatsoever."

B. REQUIREMENT OF MINIMUM INVESTORS IN THE SCHEME

As IIFL Gold ETF is an Exchange Traded Fund, the provision of minimum number of investors in the scheme and maximum holding by the investor is not applicable to IIFL Gold ETF.

C. SPECIAL CONSIDERATIONS, if any

Prospective investors should review/study Statement of Additional Information along with SID carefully and in its entirety and shall not construe the contents hereof or regard the summaries contained herein as advice relating to legal, taxation, or financial/investment matters and are advised to consult their own professional advisor(s) as to the legal or any other requirements or restrictions relating to the subscriptions, gifting, acquisition, holding, disposal (sale, transfer, redemption or conversion into money) of units and to the treatment of income (if any), capitalization, capital gains, any distribution, and other tax consequences relevant to their subscription, acquisition, holding, capitalization, disposal (sale, transfer, redemption or conversion into money) of units within their jurisdiction/nationality, residence, domicile etc. or under the laws of any jurisdiction to which they or any managed funds to be used to purchase/gift units are subject, and also to determine possible legal, tax, financial or other consequences of subscribing/gifting to, purchasing or holding units before making an application for units.

Neither this SID nor the units have been registered in any jurisdiction. The distribution of this SID in certain jurisdictions may be restricted or subject to registration and accordingly, any person who gets possession of this SID is required to inform themselves about, and to observe, any such restrictions. It is the responsibility of any persons in possession of this SID and any persons wishing to apply for units pursuant to this SID to inform themselves of and to observe, all applicable laws and Regulations of such relevant jurisdiction. Any changes in SEBI/Stock Exchange/RBI regulations and other applicable laws/regulations could have an effect on such investments and valuation thereof.

IIFL Mutual Fund/AMC/ Trustee has not authorised any person to issue any advertisement or give any information or make any representations, either oral or written, not stated in this SID in connection with issue of Units under the Scheme. Prospective investors are advised not to rely upon any information or representations not incorporated in this SID as the same have not been authorised by the Fund or the AMC. Purchase or redemption made by any person on the basis of statements or representations which are not contained in this SID or which are not consistent with the information contained herein shall be solely at the risk of the investor. The investors are requested to check the credentials of the individual, firm or other entity they are entrusting his/her application form and payment to, for any transaction with the Fund. The Fund shall not be responsible for any acts done by the intermediaries representing or purportedly representing such investor.

If the units are held by any person in breach of the Regulations, law or requirements of any governmental, statutory authority including, without limitation, Exchange Control Regulations, the Fund may mandatorily redeem all the units of any unit holder where the units are held by a unit holder in breach of the same. The Trustee may further mandatorily redeem units of any unit holder in the event it is found that the unit holder has submitted information either in the application or otherwise that is false, misleading or incomplete.

If a unit holder makes a redemption request directly with the Fund immediately after purchase of units, the Fund shall have a right to withhold the redemption request till sufficient time has elapsed to ensure that the amount remitted by him (for purchase of units) is realized and the proceeds have been credited to the Scheme's Account. However, this is only applicable if the value of redemption is such that some or all of the freshly purchased units may have to be redeemed to effect the full redemption.

The tax benefits described in this SID and SAI are as available under the present taxation laws and are available subject to relevant conditions. The information given is included only for general purpose and is based on advice received by the AMC regarding the law and practice currently in force in India as on the date of this SID and the Unitholders should be aware that the relevant fiscal rules or their interpretation may change. As is the case with any investment, there can be no guarantee that the tax position or the proposed tax position prevailing at the time of an investment in the Scheme will endure indefinitely. In view of the individual nature of tax consequences, each Unitholder is advised to consult his / her own professional tax advisor.

The Mutual Fund may disclose details of the investor's account and transactions there under to those intermediaries whose stamp appears on the application form or who have been designated as such by the investor. In addition, the Mutual Fund may disclose such details to the bankers, as may be necessary for the purpose of effecting payments to the investor. The Fund may also disclose such details to regulatory and statutory authorities/bodies as may be required or necessary.

In case the AMC or its Sponsor or its Shareholders or their affiliates/associates or group companies make substantial investment, either directly or indirectly in the Scheme, Redemption of units by these entities may have an adverse impact on the performance of the Scheme. This may also affect the ability of the other Unitholders to redeem their units.

In terms of the Prevention of Money Laundering Act, 2002 ("PMLA") the rules issued there under and the guidelines/circulars issued by SEBI regarding the Anti Money Laundering (AML) Laws, all intermediaries, including mutual funds, are required to formulate and implement a client identification programme, and to verify and maintain the record of identity and address(es) of investors.

If after due diligence, the AMC believes that any transaction is suspicious in nature as regards money laundering, the AMC shall have absolute discretion to report any such suspicious transactions to competent authorities under PMLA and rules/guidelines issued thereunder by SEBI and/or RBI, furnish any such information in connection therewith to such authorities and take any other actions as may be required for the purposes of fulfilling its obligations under PMLA and rules/guidelines issued thereunder by SEBI and/or RBI without obtaining the prior approval of the investor/Unit Holder/ any other person.

Investors are urged to study the terms of the offer carefully before investing in the Scheme and retain this SID and the SAI for future reference.

The Custodian

The custodian will perform following and terms with custodian is subject to amended time to time

- Provide post-trading and custodial services to the Mutual Fund;
- Keep gold, Gold Related Instruments, securities and other instruments belonging to the Scheme in safe custody;
- Ensure smooth inflow/outflow of gold, Gold Related Instruments, securities and such other instruments as and when necessary, in the best interests of the Unit holders;
- Ensure that the benefits due to the holdings of the Mutual Fund are recovered; and Be responsible for loss of or damage to the gold, Gold Related Instruments, securities due to negligence on its part or on the part of its approved agents.

The Custodian will charge the Mutual Fund, portfolio fee, transaction fee and out-of-pocket expenses in accordance with the terms of the proposed Custody Agreement and as per any modification made thereof from time to time.

Role of the Custodian

The Custodian is responsible for safekeeping of the Scheme's gold deposited with it by an Authorised Participants in connection with the creation of Baskets. The Custodian is responsible for allocating specific bars of gold bullion to the scheme Allocated Account. The Custodian will provide the AMC with regular reports detailing with identifying the gold bars held in the scheme Allocated Account. The Custodian may also from time to time act as Authorized Participants or purchase or sell gold or units for their own account, as agent for their customers and for accounts over which they exercise investment discretion.

Custody of the Scheme's Gold

Custody of the gold bullion deposited with and held by the scheme is provided by the custodian at its Vaults in Mumbai and other places. The custodian, as instructed by the AMC, is authorized to accept, on behalf of the AMC, deposits of gold. On the instructions given by the AMC, the custodian allocates gold by selecting bars of gold bullion for deposit to the scheme's allocated account.

D. DEFINITIONS

In this Information Document, unless the context otherwise requires:

'Applicable NAV':	The NAV applicable for purchase of redemption based on the time of the business day on which the application is accepted.
'Asset Management Company'/'AMC'/'In	Means IIFL Asset Management Company Ltd., a Company incorporated under the Companies Act, 1956 and approved by SEBI to act as an Asset Management Company for the Schemes of IIFL

Investment Manager':	Mutual Fund.
'Authorised Participant':	Member of the Stock Exchanges having trading terminals on which the units of the Scheme are listed and who are appointed by the AMC to give two way quotes on the stock exchanges and who deal in creation unit size for the purpose of purchase and sale of units directly from the Mutual Fund.
Cash Component	Cash Component represents the difference between the Applicable NAV of Creation Unit Size and the market value of physical gold. This difference will represent accrued interest, income earned by the Scheme, accrued annual charges including management fees and residual cash in the Scheme. In addition the Cash Component will include transaction cost as charged by the custodian/DP and other incidental expenses, if any and will include the difference between the purchase/sale price and closing price of Portfolio Deposit for creation/redemption of IIFL Gold ETF Units in Creation Unit e. Cash Component will also include exit load, if applicable. The Cash Component will vary from time to time and will be decided and announced by the AMC.
'Creation Unit':	Creation Unit is fixed number of units of the Scheme, which is exchanged against a predefined quantity and purity (fineness) of physical gold called the "Portfolio Deposit" and a "Cash Component" or cash of equivalent value. The Creation Unit size in case of IIFL Gold ETF shall be 1,000 units and in multiples thereof. The Portfolio Deposit and Csh Component are defined as follows: Portfolio Deposit: Portfolio Deposit consists of physical gold which will be of predefined quantity (i.e. weighing 1 kg) and purity (fineness) 995 parts per 1,000 (99.5%) of gold . Cash Component: Cash component represents the difference between the applicable net asset value (NAV) of a creation unit size and the market value of the Portfolio Deposit. The Portfolio Deposit and Cash Component may change from time to time due to change in NAV and will be decided and announced by AMC. The Creation Unit size may be changed by the AMC at their discretion and the notice of the same shall be published on website of Mutual Fund (www.iiflmutf.com)
'Custodian'	Bank of Nova Scotia , Mumbai for the Portfolio Deposit (i.e. Physical Gold) and Citibank N.A. Limited for Securities/Instruments (other than Portfolio Deposit) held by the Scheme.
'Depository':	Means a body corporate as defined in the Depositories Act, 1996 (22 of 1996) and includes National Securities Depository Ltd. (NSDL) and Central Depository Systems Ltd (CDSL).
'Depository Participant':	Means a person registered as such under sub-section (1A) of section 12 of the Securities and Exchange Board of India Act, 1992.
'Dividend':	Means the income distributed by the Fund on units.
'Entry Load':	Means load on purchase/subscription of units.
'Exit Load':	Means load on repurchase/redemption of units.
'Exchange / Stock Exchange':	Recognized Stock Exchange(s) where the units of the Scheme are listed.
'Exchange Traded Fund / ETF':	A fund whose units are listed on an exchange and can be bought/ sold at prices quoted on the exchange or in creation unit size by handing over/receiving the portfolio deposit and the cash component at the applicable NAV.
'Foreign Institutional Investors (FII)':	Means an institution established and incorporated outside India, and registered with SEBI under SEBI (Foreign Institutional Investors) Regulations, 1995, as amended from time to time.
'Fund'/ 'Mutual Fund':	Means IIFL Mutual Fund, a Trust set up under the provisions of Indian Trust Act, 1882 and registered with SEBI vide Registration No. MF/067/11/02 dated March 23, 2011.
Gold Related Instrument	Gold Related Instrument shall mean such instrument having gold as underlying, as may be specified by the SEBI from time to time.
'Investor':	Means any resident or non-resident person whether individual or a non-individual who is eligible to subscribe for units under the laws of his/her/their state/country of incorporation, establishment citizenship, residence or domicile and under the Income Tax Act, 1961 including amendments made from time to time and who has made an application for subscribing units under the Scheme. Under normal circumstances, a unit holder would be deemed to be an investor.
'IMA':	means Investment Management Agreement dated April 29, 2010, as amended from time to time, entered into between India Infoline Trustee Company Ltd. and India Infoline Asset Management Company Ltd.
'Large Investor':	For the purpose of subscription and redemption of units of the Scheme directly with the Fund, Investors who deal in creation unit size other than Authorised Participant.

‘Load’:	Means a charge that may be levied as a percentage of NAV at the time of entry into the Scheme or at the time of exit from the Scheme.
‘NAV’:	Means Net Asset Value per unit of the Scheme calculated in the manner described in this SID or as may be prescribed by the SEBI Regulations from time to time.
‘NFO’:	Offer for purchase of units of the Scheme during the New Fund Offer Period as described hereinafter.
‘RBI’:	Means the Reserve Bank of India established under The Reserve Bank of India Act, 1934.
‘Scheme’:	Means IIFL Gold ETF offered under this Document.
‘Registrar and Transfer Agent’:	Computer Age Management Services Pvt. Ltd. (CAMS), registered under the SEBI (Registrar to an Issue and Share Transfer Agents) Regulations, 1993, currently acting as registrar to the Scheme, or any other Registrar appointed by the AMC from time to time.
‘SEBI’:	Means the Securities and Exchange Board of India, established under Securities and Exchange Board of India Act, 1992 as amended from time to time.
‘SEBI Regulations/ Regulations’:	Means SEBI (Mutual Funds) Regulations, 1996 as amended from time to time including any circulars, directions or clarifications issued by SEBI or any Government authority and as applicable to the Scheme and the Fund.
‘Scheme Information Document/ SID’:	Means this document issued by IIFL Mutual Fund for offering Units of the Scheme.
‘Statement of Additional Information /SAI’:	Means the document issued by IIFL Mutual Fund containing details of IIFL Mutual Fund, its constitution and certain tax, legal and general information. SAI is legally a part of the SID.
‘Sponsor’:	Means India Infoline Ltd., a Company incorporated under the Companies Act, 1956 and includes its successors and permitted assigns.
‘Tracking Error’:	Tracking Error is defined as the standard deviation of the difference between daily returns of the underlying benchmark and the NAV of the Scheme.
‘Trustee’:	Means the Trustee Company which holds the property of IIFL Mutual Fund in trust and includes the directors of the Trustee Company and the successors and assigns of the Trustee Company.
‘Trustee Company’:	Means India Infoline Trustee Company Ltd., a Company incorporated under the Companies Act, 1956 and approved by SEBI to act as Trustee of the Schemes of IIFL Mutual Fund.
‘Trust Deed’:	Means the Deed of Trust of the Mutual Fund dated April 29, 2010 entered into between India Infoline Ltd. (Sponsor) and India Infoline Trustee Company Ltd. (Trustee Company).
‘Unit’:	Means the interest of investor in the Scheme, which consists of each unit representing one undivided share in the assets of the Scheme.
‘Unit-holder’:	Means a person holding unit(s) in the Scheme offered under this SID.
‘Working Day/Business Day’:	Means any day other than: (a) Saturday and Sunday (b) a day on which capital/debt markets in Mumbai are closed or are unable to trade for any reason (c) a day on which the register of unit holders is closed (d) a day on which the Banks in Mumbai are closed/or RBI is closed for business/clearing (e) a day on which NSE is closed (f) a day which is public/Bank holiday at a collection centre where the application is received (g) a day on which sale and repurchase of units is suspended by the Trustee (h) a day on which normal business could not be transacted due to storms, floods, bandhs, strikes etc. (i) a day on which valuation on LBMA is not available. However the AMC reserves the right to declare any day a Working Day or otherwise at any or all collection centres.
Interpretation:	
Words and expressions used in this SID and not defined will have same meaning as assigned to them in Trust Deed.	
For all purposes of this SID, except as otherwise expressly provided or unless the context otherwise requires:	
All references to the masculine shall include feminine and all reference to the singular shall include plural and vice-versa.	
All references to “dollars” or “\$” refer to the United States Dollars and “Rs.” refer to the Indian Rupees. A “crore” means “ten million” and a “lakh” means a hundred thousand.	
All references to timings relate to Indian Standard Time (IST).	

E. DUE DELIGENCE BY THE ASSET MANAGEMENT COMPANY

It is confirmed that:

- I. The draft Scheme Information Document forwarded to SEBI is in accordance with the SEBI (Mutual Funds) Regulations, 1996 and the guidelines and directives issued by SEBI from time to time.
- II. All legal requirements connected with the launching of the Scheme as also the guidelines, instructions, etc., issued by the Government and any other competent authority in this behalf, have been duly complied with.
- III. The disclosures made in the Scheme Information Document are true, fair and adequate to enable the investors to make a well informed decision regarding investment in the proposed Scheme.
- IV. The intermediaries named in the Scheme Information Document and Statement of Additional Information are registered with SEBI and their registration is valid, as on date.
- V. The contents of the Scheme Information Document including figures, data, yields, etc. have been checked and are factually correct.

For India Infoline Asset Management Company Limited
(Asset Management Company for IIFL Mutual Fund)

Sd/-

Place: Mumbai

Name: Ashutosh Naik

Date: February 1, 2012

Designation: Compliance Officer

The aforesaid Due Diligence Certificate has been submitted to the Securities and Exchange Board of India (SEBI).

II. INFORMATION ABOUT THE SCHEME

A. TYPE OF SCHEME

An open ended Gold Exchange Traded Fund.

B. INVESTMENT OBJECTIVE

The investment objective of the scheme is to provide returns (before fees and expenses) that are in line with performance of gold subject to tracking errors.

However, there can be no assurance or guarantee that the investment objective of the Scheme would be achieved.

C. ASSET ALLOCATION

The investment policies of the Scheme shall be as per SEBI (Mutual Funds) Regulations, 1996, and within the following guidelines. Under normal market circumstances, the investment range would be as follows:

Instruments	Indicative Allocation (% of Net Assets)		Risk Profile
	Minimum	Maximum	
Physical Gold*	95%	100%	Medium
Debt and money market instruments	0%	5%	Low to Medium

*The scheme may also invest in gold related instruments as and when permitted by SEBI.

The above stated percentages are indicative and not absolute.

The total gross exposure investment in Physical Gold and debt & money market instruments shall not exceed 100% of net assets of the Schemes.

The Scheme will invest in physical gold of the prescribed quality and standard. A small portion of the net assets will be invested in Debt and money market instruments as permitted by SEBI / RBI to meet the liquidity requirements of the scheme. From time to time, the Scheme may also hold cash. The scheme does not intend to invest in Securitised debt instruments and/or Foreign securities.

Change in Asset Allocation

IIFL Gold ETF is a passively managed scheme, therefore change in investment pattern is normally not foreseen. However, for short durations part of the corpus may be pending for deployment, in cases of extreme market conditions, special events Rebalancing of any deviation in asset allocation would be done within 30 days.

IIFL Gold ETF, an open ended gold exchange traded fund is a new scheme offered by IIFL Mutual Fund and is not a minor modification of any other existing scheme/product of IIFL Mutual Fund. Further, the existing products of IIFL Mutual Fund are either debt or Index ETF and hence the 'gold exchange traded fund' under consideration cannot be compared with any other existing schemes' under the section 'Asset allocation'

D. INVESTMENT BY THE SCHEME

The significant portion of corpus of the Scheme will be invested in physical gold of 99.5% fineness i.e. 995 parts per 1000 parts or higher or as prescribed and permitted by SEBI

The Scheme may also invest in debt and money market instruments, in compliance with Regulations to meet liquidity requirements. The scheme may also invest in liquid schemes of IIFL Mutual Fund or other schemes which has objective to invest in debt and money market instruments. Money Market Instruments include commercial papers, commercial bills, treasury bills, and Government securities having an unexpired maturity upto one year, call or notice money, certificate of deposit, usance bills, CBLOs and any other like instruments as specified by the Reserve Bank of India from time to time

Investments in the Scheme by the AMC, Sponsor, or their affiliates in the Scheme:

The AMC, Sponsor, Trustee and their associates or affiliates may invest in the scheme during the New Fund Offer period and on ongoing basis subject to the SEBI Regulations & circulars issued by SEBI and to the extent permitted by its Board of Directors from time to time. As per the existing SEBI Regulations, the AMC will not charge investment management and advisory fee on the investment made by it in the scheme.

E. INVESTMENT STRATEGIES

IIFL Gold ETF is a passively managed fund tracking the price of Gold and reflects performance of Gold Price. The Fund would invest in physical gold of prescribed quantity and quality (fineness) and endeavor to track the spot price of gold. The scheme invests in gold regardless of investment merit. The Fund would invest upto 100% in physical Gold and/or upto 5% in debt and money market instruments to meet the liquidity requirements, subject to tracking error. The scheme may buy or sell gold at different points of time during the trading session at the then prevailing prices which may or may not correspond to its closing price, due to disinvestments to meet redemptions, transactions cost and recurring expenses, execution of large buy/sell orders etc. However, there can be no assurance or guarantee that the Scheme will achieve any particular level of tracking error relative to performance of the Benchmark Index.

Investment of Subscription money

The AMC shall commence investment out of the NFO proceeds received in accordance with the investment objectives of the Scheme only on or after the closure of the NFO period. However, pending deployment of the corpus of the Scheme in securities in terms of investment objective during the ongoing offer period, the Fund can invest the corpus of the Scheme in short term deposits of scheduled commercial banks in accordance with the guidelines issued by SEBI.

Borrowing by the Mutual Fund

Under the SEBI Regulations, the Mutual Fund is allowed to borrow to meet the temporary liquidity requirements of its Scheme for the purpose of Redemption of Units or the payment of interest to the Unit holders. Further, as per the SEBI Regulations, the Mutual Fund shall not borrow more than 20% of the Net Assets of the scheme and the duration of such borrowing shall not exceed a period of six months.

Risk Mitigation

Risk is an inherent part of the investment function. Effective Risk management is critical to fund management for achieving financial soundness. Investment by the Scheme would be made as per the investment objective of the Scheme and in accordance with SEBI Regulations. AMC has adequate safeguards to manage risk in the portfolio construction process. Risk control would involve managing risk in order to keep in line with the investment objective of the Scheme. The risk control process would include identifying the risk and taking proper measures for the same. Further, AMC has put in place a Front Office System for managing risk. The system has incorporated all the investment restrictions as per the SEBI guidelines and enables identifying and measuring the risk.

Risk mitigation measures for volatility and portfolio concentration: ETF being a passive investment carries lesser risk as compared to active fund management.

Portfolio Turnover

Portfolio Turnover is defined as the aggregate of purchases and sales as a percentage of the corpus during the specified period of time. Portfolio Turnover is a term used to measure the volume of trading that occurs in a Scheme's portfolio during a given time period. IIFL Gold ETF is a passively managed open ended Exchange Traded Fund. It is therefore expected that there would be a number of subscriptions and redemptions on a daily basis through Authorised participants and Large Investors. Generally, turnover will depend upon the extent of purchase and redemption of units and the need to rebalance the portfolio.

F. FUNDAMENTAL ATTRIBUTES

Following are the fundamental attributes of the Scheme, in terms of Regulation 18(15A) of the SEBI Regulations:

- I. **Type of Scheme:** Open Ended Index Exchange Traded Fund.
- II. **Investment Objective:**
 - Investment objective - Please refer section of 'Investment Objective'.

- Investment pattern - Please refer section of 'Asset Allocation'.

III. **Terms of Issue:** Provisions with respect to listing, repurchase, redemption of units and fees and expenses as indicated in this Scheme Information Document.

In accordance with Regulation 18(15A) of the Regulations, the Trustee shall ensure that no change in the fundamental attributes of the Scheme and Option(s) thereunder or the trust or fees and expenses payable or any other change which would modify the Scheme and the Option(s) thereunder and affect the interest of the Unit Holders will be carried out unless:

- A written communication about the proposed change is sent to each Unit Holder and an advertisement is given in one English daily newspaper having nationwide circulation as well as in a Marathi daily newspaper with wide circulation published in Mumbai (as the head office of the Fund is situated there); and
- The Unit holders are given an option to exit for a period of 30 days to exit at the prevailing Net Asset Value without any Exit Load.

G. BENCHMARK INDEX

The performance of IIFL Gold ETF is benchmarked against Domestic Price of the Gold. The Trustee reserves right to change benchmark in future for measuring performance of the scheme.

H. FUND MANAGER OF THE SCHEME

Mr. Manish Bandi is the fund manager of the Scheme.

Mr Bandi, aged 33 years, is a Science graduate and a Chartered Accountant with 11 years of experience in the financial services industry. Prior to joining India Infoline Asset management Ltd, he has worked with IIFL Wealth Management Ltd and India Infoline Ltd. He had been part of investment committee and fund management team and held various senior managerial positions in the field of equity advisory, portfolio Management Services, Equity broking, Business & Process reviews and audits etc. He has worked with organizations like Kotak Mahindra Bank Ltd, Motilal Oswal Securities Ltd., Batliboi & Purohit Chartered Accountants etc.

Presently he is managing IIFL Nifty ETF since inception of the Scheme.

I. INVESTMENT RESTRICTIONS

The following investment limitations and other restrictions, inter-alia, as contained in the Trust Deed and the Regulations apply to the Scheme:

The scheme will invest in physical gold of 0.995 fineness and above and in accordance with its investment objective, except to the extent necessary to meet the liquidity requirements for honouring repurchases or redemptions, as disclosed in this Scheme Information Document.

The Scheme shall buy and sell physical gold and securities only against deliveries. In no case shall the Scheme engage in short selling, carry forward transactions or Badla financing. Provided that the Scheme may enter into derivatives transactions for the purpose of hedging and portfolio balancing in accordance with the guidelines issued by SEBI.

The scheme may invest in another scheme, under the same AMC or any other mutual fund provided that the aggregate inter-scheme investments made by all schemes under the same AMC or any other mutual fund shall not exceed 5% of the net assets of the Scheme or any other limit as prescribed by the Regulations from time to time. AMC is not permitted by the Regulations to charge any investment management and advisory services fee on such investments.

Pending deployment of the corpus of the Scheme in securities in terms of investment objective, the Scheme can invest the corpus of the Scheme in short term deposits of scheduled commercial banks as per the guidelines given in SEBI Circular no. SEBI/IMD/CIR No. 1/91171/07 dated April 16, 2007 and June 23, 2008.

The Scheme shall not make any investment in: a) any unlisted security of an associate or group company of the Sponsor; or b) any security issued by way of private placement by any associate or group company of the Sponsor; or c) the listed securities of group companies of the Sponsor in excess of 25% of its net assets.

The Scheme shall not invest in any Fund of Funds Scheme.

Debentures, irrespective of any residual maturity period (above or below one year), shall attract the investment restrictions as applicable for debt instruments as specified under Clause 1 and 1 A of Seventh Schedule to the Regulations.

Transfer of investments from one scheme to another scheme in the same Mutual Fund, shall be allowed only if:-

- (a) Such transfers are made at the prevailing market price for quoted Securities on spot basis (spot basis shall have the same meaning as specified by Stock Exchange for spot transactions.)
- (b) The securities so transferred shall be in conformity with the investment objective of the scheme to which such transfer has been made.

Wherever investments are intended to be of a long-term nature, the securities shall be purchased or transferred in the name of the Fund, on account of the Scheme concerned. Modifications, if any, in the Investment Restrictions on account of amendments to the Regulations shall supersede/ override the provisions of the Trust Deed.

All investment restrictions shall be applicable at the time of making investments. The AMC/ Trustees from time to time may alter these investment restrictions in conformity with the SEBI Regulations, so as to permit the Scheme to make its investments in the full spectrum of permitted investments to achieve its investment objective.

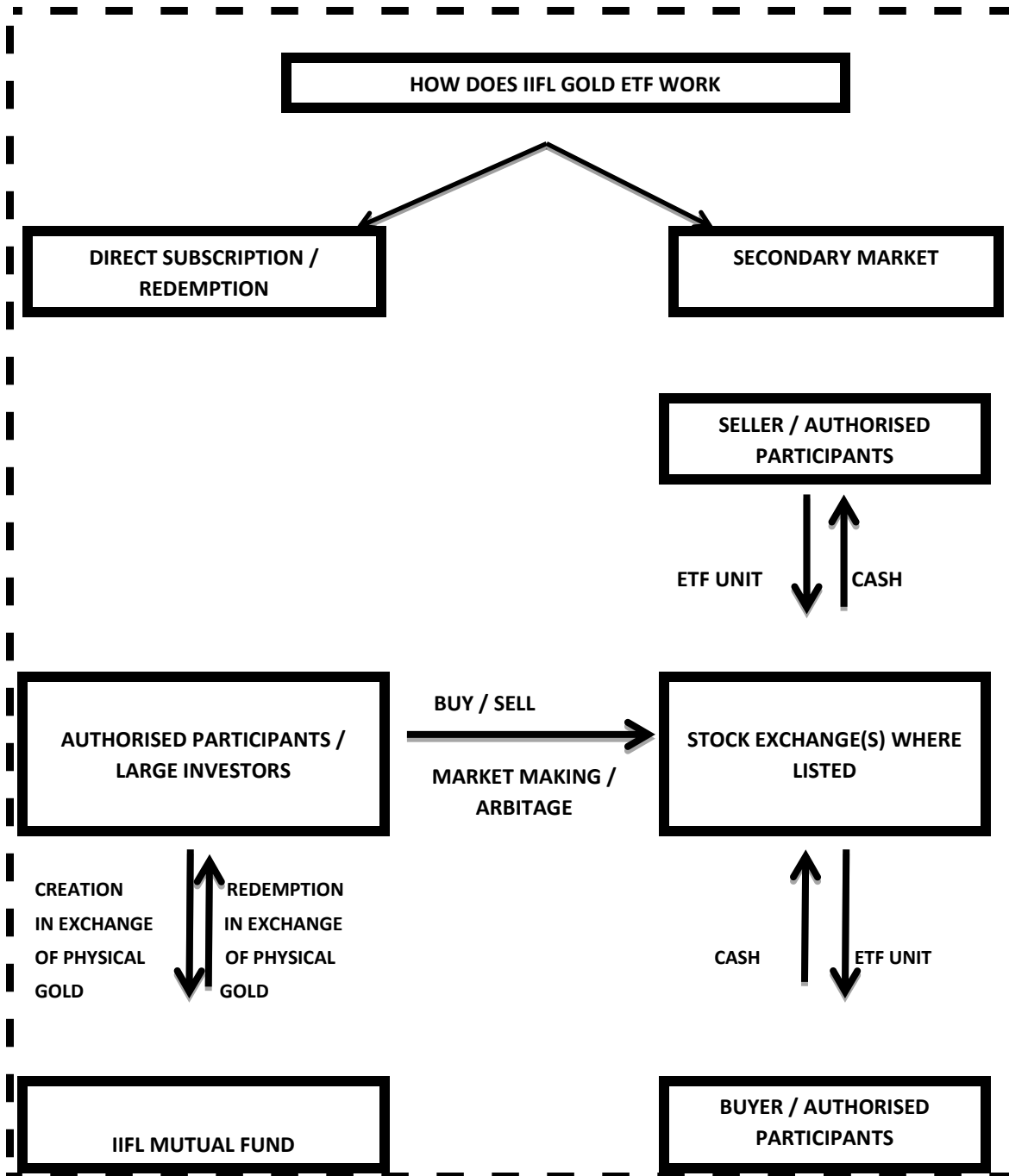
Investment by AMC

The AMC reserves the right to invest its own funds in the Scheme as may be decided by the AMC from time to time and in accordance with SEBI Circular no. SEBI/IMD/CIR No. 10/22701/03 dated December 12, 2003 regarding minimum number of investors in the Scheme/ Plan. Under the Regulations, the AMC is not permitted to charge any investment management and advisory fees.

J. SCHEME PERFORMANCE

This Scheme is a new scheme and does not have any performance track record.

K. HOW DOES THE IIFL GOLD ETF WORK



II UNITS AND OFFER

This section provides details you need to know for investing in the Scheme.

A. NEW FUND OFFER (NFO)

New Fund Offer Period This is the period during which a new Scheme sells its units to the investors.	NFO Opens on : ----- NFO Closes on : ----- The AMC/Trustee reserves the right to extend the closing date, subject to the condition that the New Fund Offer shall not be kept open for more than 15 days. The AMC/Trustee reserves the right to close the NFO period earlier. Any such extension/early closure shall be announced by giving at least one day's prior notice in one daily newspaper.				
New Fund Offer Price This is the price per unit that the investors have to pay to invest during the NFO.	The units being offered will have a face value of Rs. 10/- each and will be issued at a premium approximately equal to the difference between face value and allotment price The Allotment price for the NFO shall be approximately equal to 1 (one) gram of gold. Allotment price will be decided on the basis of the total cost of gold purchased.				
Minimum Amount for Application in the NFO	Investors can invest under the Scheme with a minimum investment of Rs. 10,000- (Rupees Ten thousand only)..				
Minimum Target Amount This is the minimum amount required to operate the Scheme and if this is not collected during the NFO period, then all the investors would be refunded the amount invested without any return. However, if AMC fails to refund the amount within 5 business days of date of closure of NFO , interest as specified by SEBI (currently 15% p.a.) will be paid to the investors from the expiry of said 5 business days .	Minimum target amount of Rs. 10 Crore during the NFO period.				
Maximum Amount to be raised (if any)	There is no upper limit on the total amount to be collected under the Scheme during the NFO period.				
Plans / Options offered	The Scheme offers only Growth Option Growth Option Under this option, no dividends will be declared. The income attributable to units under this option will continue to remain invested and will be reflected in the NAV of the units				
Dividend Policy	Not applicable				
Allotment	Subject to the receipt of the specified Minimum Subscription Amount for the Scheme, full allotment will be made to all valid applications received during the New Fund Offer Allotment will be completed within 5 business (Five) days after the closure of the New Fund Offer. allotment of units will be made to the extent of units in whole figures. The balance amount represented by fractional units will be refunded to the investor after accounting for cash holdings, expenses and transaction costs. Here below is an illustration for refund of balance amount represented by fractional units; <table border="1" data-bbox="555 1966 1497 2092"> <tr> <td>Amount Invested by Investor</td><td>Rs. 10,000/-</td></tr> <tr> <td>Price of One Gram of Gold on date of allotment T</td><td>Rs. 3000/-</td></tr> </table>	Amount Invested by Investor	Rs. 10,000/-	Price of One Gram of Gold on date of allotment T	Rs. 3000/-
Amount Invested by Investor	Rs. 10,000/-				
Price of One Gram of Gold on date of allotment T	Rs. 3000/-				

	Allotment Price per unit of IIFL Gold ETF	Rs. 3000/-
	No of units	3.333 units viz. (10000/2900)
	No. of units allotted (after removing fractional units)	3 units
	Amount which will be refunded to the Investor	Rs. 1000/- viz. [Rs. 10000 – (3000X 3)]
The above table is for illustration purpose only and does not indicate in any manner the likely price of Gold on the allotment date or thereafter Account Statement Investors should note that, no separate account statement will be issued to the Unitholders since the statement of account furnished by depository participant will contain the details of transactions. The units of the scheme would be allotted at a price approximately 1 (one) gram of Gold and price would be decided on the basis of total cost of gold.		
Refund	In accordance with the Regulations, if the Scheme fails to collect the minimum subscription amount as specified above, the Fund shall be liable to refund the subscription money to the applicants within 5 working days of closure of NFO. In addition to the above, refund of subscription money to applicants whose applications are invalid for any reason whatsoever, will commence immediately after the allotment process is completed. Full amount will be refunded within 5 working days of closure of NFO. If the Fund refunds the subscription money later than 5 working days, interest @ 15% p.a. for delayed period will be paid and charged to the AMC. Refund orders will be marked 'Account Payee only' and drawn in the name of the applicant in the case of the sole applicant and in the name of the first applicant in all other cases.	
Who can invest This is an indicative list and you are requested to consult your financial advisor to ascertain whether the Scheme is suitable to your risk profile.	The following persons (subject, wherever relevant, to purchase of units being permitted under their respective constitution and relevant state regulations) are eligible to subscribe to units : Resident Adult individuals, either singly or jointly (not exceeding three) or on anyone or Survivor basis. Parents/Lawful Guardian on behalf of minors. Proprietorship in the name of Sole Proprietor Karta of Hindu Undivided Family (HUF). Partnership Firms. Companies/Domestic Corporate Bodies/Societies/Association of Persons/Body of individuals/Clubs/Public Sector Undertakings registered in India if authorized and permitted to under applicable laws and regulations. Charitable or Religious Trusts authorized to invest in units of Mutual Funds. Mutual Funds registered with SEBI. Banks (including co-operative Banks and Regional Rural Banks), Financial Institutions and Investment Institutions incorporated in or the Indian branches of banks incorporated outside India. Non-Resident Indians, persons of Indian origin residing abroad (NRIs) on full repatriation basis and on non-repatriation basis. Foreign institutional investors on full repatriation basis (subject to RBI approval) Qualified Foreign Investor (QFI) as per SEBI circular CIR/IMD/DF/14/2011 dated August 9, 2011 (as and when permitted by SEBI) Wakf Boards or endowments and Registered Societies (including registered co-	

	operative societies) and private trusts authorized to invest in units. Army/Air Force/Navy/Para-military funds and other eligible institutions. Scientific and/or industrial research organizations. Multilateral Funding Agencies or Bodies Corporate incorporated outside India with the permission of Government of India / Reserve bank of India. Overseas Financial Organizations which have entered into an arrangement for investment in India, inter-alia with a mutual fund registered with SEBI and which arrangement is approved by Government of India. Provident/Pension/Gratuity/Superannuation and such other retirement and employee benefit and other similar funds. Other Associations, Institutions, Bodies, etc. authorized to invest in the units. Apart from the above, all other categories of investors permitted at present and in future are eligible to invest in the Scheme. Note: Minor Unit Holders, on becoming major, may inform the Registrar about attaining majority, and provide his specimen signature duly authenticated by their banker as well as his details of bank account, a certified true copy of the PAN card and other documents, to enable the Registrar to update his records and allow them to operate the account in his own right. All cheques and bank drafts accompanying the application form should contain the application form number on its reverse. It is mandatory for every applicant to provide the name of the bank, branch, address, account type and number as per SEBI requirements and any Application Form without these details will be treated as incomplete. Such incomplete applications will be rejected. The Registrar/AMC may ask the investor to provide a blank cancelled cheque or its photocopy for the purpose of verifying the bank account number.
Where can you submit the filled up applications	The application form under NFO along with the instrument for payment can be submitted at the office of Registrar and Transfer Agent (CAMS)/designated offices /Investor Service Centre's (ISCs) of India Infoline Asset Management Company Ltd. For details, please refer to the back cover page of this document. Also, additions may be made to the list of designated offices/ISCs/Collection Centres during the NFO period and such additions made shall be displayed on the website of Mutual Fund for the convenience of the investors. Application can also be made through MFSS platform of NSE and BSE Star. During the NFO, investors can also apply through the Application Supported by Block Accounts (ASBA) process. The investor has to fill the ASBA form and submitting the same to their respective banks, which in turn will block the amount in the account as per the authority contained in the ASBA form, and undertake other tasks as per the procedure specified therein. Certain selected Self Certified Syndicate Banks (SCSBs), who are registered with SEBI can provide ASBA facility. Investors are requested to check with their respective banks about the availability of the ASBA facility. Investors are requested to refer to the website of SEBI, NSE and BSE at www.sebi.gov.in, www.bseindia.com and www.nseindia.com for the complete list of controlling/ designated branches of above mentioned SCSBs. For complete details on ASBA refer Statement of Additional Information (SAI) hosted on our website.
How to Apply	Please refer to the SAI and Application form for the instructions.
Bank Account Details	SEBI has made it mandatory for investors to provide their bank details viz. name of bank, branch, address, account type and number, etc. to the Mutual Fund. Applications without complete bank details are liable to be rejected. The AMC will not be responsible for any loss arising out of fraudulent encashment of cheques/ warrants and/ or any delay/ loss in transit.
Listing	The units of the Scheme will initially be listed on NSE on allotment. It may also list on any other exchanges subsequently. AMC has proposed to engage AP for creating liquidity for ETFs in the stock exchange so that retail investors (investors other than AP and Large Investors) are able to buy or redeem units on the stock exchange using the services of a stockbroker.

Dematerialization	I. The units of the Scheme are available in the Dematerialized (electronic) mode. II. The applicant under the Scheme are required to have a beneficiary account with a Depository Participant of NSDL/CDSL and are required to indicate in the application the DP's name, DP ID Number and beneficiary account number of the applicant with the DP. III. The units of the Scheme are issued / repurchased and traded compulsorily in dematerialized form. IV. Applications without relevant details of their depository account are liable to be rejected.
Special Products / facilities available during the NFO	The Mutual Fund will offer ASBA facility during the NFO of the Scheme. ASBA is an application containing authorisation given by the Investor to block the application money in his specified bank account towards the subscription of the units offered during the NFO of Scheme. If an Investor is applying through ASBA facility, the application money towards the subscription of units shall be debited from his specified bank account only if his/her application is selected for allotment of units. Please refer to the SAI for more details. Applications can be made through MFSS platform of NSE and BSE Star.
The policy regarding reissue of repurchased units, including the maximum extent, the manner of reissue, the entity (the scheme or the AMC) involved in the same.	Not Applicable.
Restrictions, if any, on the right to freely retain or dispose of units being offered.	As units of the scheme shall be held in dematerialised form, the units will be transferred and transmitted in accordance with the provisions of SEBI (Depositories and Participants) Regulations, as may be amended from time to time. The delivery instructions for transfer of Units will have to be lodged with the Depository Participant (DP) in the requisite form as may be required from time to time and transfer will be effected in accordance with the rules/regulations as may be in force governing transfer of securities in demat form.

B. ONGOING OFFER DETAILS

Ongoing Offer Period This is the date from which the scheme will reopen for subscription/redemption after the closure of the NFO period.	Within 5 working days from the date of allotment.
Ongoing Price for subscription (purchase)/switch-in (from other schemes/plans of the mutual fund) by investors.	Ongoing purchases directly from the Mutual Fund would be restricted to Authorized Participants provided the value of units to be purchased is in creation unit size. Authorised Participants/large investors may buy the units on any business day of the scheme directly from the Mutual Fund at applicable NAV, and transaction handling charges by transfer of Portfolio Deposit and cash component. The no of units of the scheme that authorised participant/large investor can subscribe is 1000 units and multiple thereafter. The units would be initially listed on NSE to provide liquidity through Secondary market. It may also list on any other exchanges subsequently. All categories of Investors may purchase the units through secondary market on any trading day. The AMC will appoint Authorized Participant(s) to provide liquidity in secondary market on an ongoing basis. The Authorized Participant(s) would offer daily two-way quote in the market.
Ongoing Price for redemption	Authorized Participant and Large Investor can redeem units directly with the fund at

(sale)/switch out (to other schemes /plans of the mutual fund) by investors.	Applicable NAV based prices, subject to applicable exit load; if any. There is no exit load currently. However transaction charges payable to Custodian/ Depository Participants, and other incidental charges relating to conversion of units into basket of securities may be deducted from redemption proceeds. The charges will be notified on www.iiflmmf.com from time to time. Investors other than Authorised Participant and Large Investor may redeem units at the listed price plus transaction handling charges on stock exchange. As required under the Regulations, the Fund will ensure that the Redemption Price is not lower than 93% of the NAV and the Purchase Price is not higher than 107% of the NAV, provided that the difference between the Redemption Price and Purchase Price of the Units shall not exceed the permissible limit of 7% of the Purchase Price, as provided for under the Regulations.
Cut off timing for subscriptions/ redemptions / switches This is the time before which your application (complete in all respects) should reach the official points of acceptance	Ongoing purchases/redemption directly from the Mutual Fund would be restricted to Authorized Participants/large investors. Authorised Participants/large investors may buy the units on any business day for the scheme directly from the Mutual Fund at applicable NAV, in creation unit size and in multiples thereof. Every creation unit shall have total monetary value in Rupee terms equivalent to that day's portfolio deposit and cash component. The cut-off time for accepting subscription / redemption of units of the Scheme directly with the Fund would be 3.00 p.m. on any business day. However, as the Scheme is an Exchange Traded Fund, the subscriptions and redemptions of units would be based on the Portfolio Deposit and Cash Component as defined by the Fund for that respective business day. Cash components, for inkind subscription or cash subscription should be paid only by means of fund transfer, Real Time Gross Settlement (RTGS)/National Electronic Funds Transfer (NEFT) up to 3:00 PM.
Procedure for subscribing/redeeming units directly with the Fund.	Portfolio Deposit: will be in predefined quantity (i.e. weighing 1 Kg) & in multiples of 1 Kg & purity (fineness) of 995 parts per 1000 (99.5%) of physical gold. The quantity & purity (fineness) of physical gold will be defined & announced by the AMC from time to time. Cash Component: represents the difference between the applicable net asset value (NAV) of a creation unit size and the market value of the Portfolio Deposit Subscription of Units in kind - AP/LI may submit application for purchase of units in creation unit size to AMC on any Business Day within the applicable cut off timing for NAV applicability. The day of application is referred as to as day 1 - AP/LI are required to transfer (deposit) the Portfolio Deposit (i.e. physical gold) to the Custodian while the balance Cash Component, if any has to be paid to the AMC only by means of payment instruction of Real Time Gross Settlement (RTGS) or National Electronic Funds Transfer (NEFT) or any other (electronic) mode as may be decided by AMC from time to time. - Custodian will accept physical gold only if it is in compliance with the gold delivery norms of LBMA - On confirmation by Custodian to AMC of vaulting of gold, AMC will instruct the Registrar & Transfer Agent, the total no of units to be created and R&T will allocate unit in AP/LI Demat account. Redemption of Units in kind - AP/LI may make a redemption request to the AMC for redemption of units in Creation Unit size on any business day in a duly filled redemption form along with Delivery Order (DO) of Depository duly acknowledged for Units transferred to scheme's DP account, within the applicable cut-off timing for

	NAV applicability. b) The delivery of physical gold to AP/LI will be made at the location of the Custodian within the jurisdiction of Mumbai. The expenses associated with taking physical delivery of gold will have to be borne by the AP/LI. Cash Component, if any, of the Redemption proceeds will be despatched to AP/LI within 10 Business days of the date of redemption c) Delivery of Physical Gold and Cash Component would be subject to confirmation with the depository records of the Scheme's DP account. The Portfolio Deposit and Cash Component may change from time to time due to change in NAV and will be decided and announced by AMC. Subscription of Units for Cash a) AP/LI may submit an application for the purchase of units in Creation unit size to the AMC on any business day, within the applicable cut-off timing for the NAV applicability, by payment of requisite cash as determined by AMC by means of payment instruction of Real Time Gross Settlement (RTGS) or National Electronic Funds Transfer (NEFT) or any other (electronic) mode as may be decided by AMC from time to time. b) AMC will arrange to purchase the underlying physical gold on behalf of AP/LI c) On receipt of confirmation from the Custodian of crediting the Scheme's account with the gold deposits purchased by the AMC on behalf of AP/LI, AMC will instruct the Registrar & Transfer Agent the total number of units to be created & upon realization of the requisite cash, the creation of units will be at the NAV of the scheme on T day Redemption of Units for Cash a) On receipt of such redemption requests, AMC will arrange to sell physical gold on behalf of the AP/LI. Accordingly, the sale proceeds of physical gold after adjusting necessary charges / costs & exit load, if any will be remitted to the AP/LI. d) The redemption price for redemption of units in Creation Unit Size will be based on the applicable NAV and transaction charges, if any on the date of redemption request, subject to cut-off timing limits. Redemption proceeds will be despatched to AP/LI within 10 Business days of the date of redemption, subject to confirmation with the depository records of the Scheme's DP account. The minimum number of units that can be created / redeemed for Cash directly with the Fund will be announced by the Fund from time to time. The role of AMC is of a facilitator to the Authorized Participants /Large Investors to purchase /sell Gold on their behalf for the purpose of creating /redeeming units of the scheme in Creation Unit Size and any price difference due to market fluctuation while executing order on receipt of application has to be borne by AP/LI
Where can the applications for subscription/ redemption/ switches be submitted?	The applications for purchase/redemption of units directly with the Fund would be submitted by the Authorised Participants / Large Investors at the AMC's Registered Office.
Minimum Amount for purchase/redemption/switches in an Option of the Scheme	On the Exchange: As the Scheme would be listed on the exchange, the investor can buy/sell units on an ongoing basis on the National Stock Exchange of India Ltd. (NSE) at the traded prices which may be close to the actual NAV of the Scheme. The units are purchased in round lots of 1 unit. Directly with the Mutual Fund :

	The authorized participant/large investor can subscribe/redeem the units of the Scheme directly with the Mutual Fund only in creation unit size and in multiples thereof at the applicable NAV of the Scheme.
Minimum balance to be maintained in an Option of the Scheme and consequences of non maintenance.	Not applicable
Special products available	No Special Products available under the scheme
Allotment	Subject to the receipt of the specified Minimum Subscription Amount for the Scheme, full allotment will be made to all valid applications received during the New Fund Offer. The Trustee reserves the right, at their discretion without assigning any reason thereof, to reject any application. Allotment will be completed within 5 (Five) days after the closure of the New Fund Offer.
How to Apply	Please refer to the SAI and Application form for the instructions.
Account Statements	The depository participant with whom the unitholder has a depository account will send a statement of transactions in accordance with the byelaws of the depository which will contain the details of transaction of units. Allotment of units and dispatch of Allotment Advice to FIIs will be subject to RBI approval, if required. Units allotted under this scheme are transferable subject to the provisions of the Depositories Act, SEBI (Depository and Depository Participant) Regulations, 1996 and other applicable provisions. Note: The fund house may not furnish separate accounts statement to the Unitholders since the statement of accounts furnished by depository participant will contain the details of transactions in these units.
Consolidated Account Statement (CAS)	- On acceptance of an application for subscription or allotment of units (including by way of SIP, STP, switch and bonus units), an allotment confirmation specifying the number of units allotted will be sent by way of an email and/or an SMS, within 5 Business Days from the date of receipt of the application, to the Unit holder's registered e-mail address and/or mobile number. - Thereafter, the Unit Holder will be sent, on or before the 10th of the immediately succeeding month, by way of a mail / an e-mail, a CAS, containing the details of the transaction mentioned above as well as details of all other transactions effected by the Unit holder across schemes of all mutual funds during the preceding month, including his/her/its holdings at the end of the said month and details of transaction charges paid to distributors, as applicable. Investors may note that CAS will be issued on a monthly basis to all investors in whose folios transactions have taken place during the month concerned. - For the purpose of sending CAS, common investors across mutual funds shall be identified by their PAN. - For those investors / unit holders who have provided an e-mail address, CAS will be sent by way of an e-mail. - In case of a specific request received from a Unit holder for a separate account statement, the AMC/Fund will provide such an account statement to the Unit Holder concerned, within 5 Business Days from the receipt of the request - In the event of inability to send CAS, for any reason whatsoever, or on receipt of specific requests from unit holders/investors, the AMC will send separate account statements.

	In the event of a folio having more than one registered holder, the first named Unit holder will receive the CAS / account statement. - For folio(s) that are not updated with PAN details, it will not be possible to e-mail / mail CAS to the Unit holders concerned. It is therefore in the interest of Unit holders to ensure that their folios are updated with their PAN details. - In the case of a dormant investor, i.e. an investor in whose folio, no transaction has taken place during a six- month period ended March or September, a CAS detailing the investors' holdings across all schemes of all mutual funds at the end of March or September, as the case may be, shall be sent by way of a mail / an e-mail on or before the 10th day of the month immediately succeeding the said March/September. The half yearly CAS will be sent by e-mail to Unit holders whose e-mail address is available, unless a specific request is made by any Unit holder to receive the CAS in physical form. - The expression, 'transaction', includes purchase redemption, switch, dividend payout, systematic investment plan, systematic withdrawal plan, systematic transfer plan and bonus transactions.
Dividend	No Dividend will declared under the Scheme.
Redemption	Payment of proceeds in cash: AMC at its discretion may accept the request of AP/LI for payment of redemption proceeds in cash. If accepted, redemption proceeds will be paid by cheques, marked "Account Payee only" and drawn in the name of the sole holder/first-named holder (as determined by the records of the Registrar). The Bank Name and No., as specified in the Registrar's records, will be mentioned in the cheque, which will be payable at par at all the cities designated by the Fund from time to time. If the Unitholder resides in any other city/town, he will be paid by a Demand Draft payable at the city/town of his residence. Redemption cheques will generally be sent to the Unitholder's address, (or, if there is more than one joint holder, the address of the first-named holder) when the unit balance is confirmed with the records of the depository, not later than 10 (Ten) Working Days from the date of redemption. (Please refer sub-paragraph 'Applicable NAV' under paragraph 'Units on Offer' in this Chapter for cut-off times for receiving the redemption request). Redemption proceeds may also be paid to the Unitholder in any other manner like through ECS, direct credit, RTGS, demand draft, etc as the AMC may decide, from time to time, for the smooth and the efficient functioning of the Scheme. Note: The mutual fund will rely on the address and the bank account details recorded in the depository system. Any changes to the address and bank account details can be made only through the depository system. .
Delay in payment of redemption/repurchase proceeds	The AMC shall be liable to pay interest to the unitholders at such rate as may be specified by SEBI for the period of such delay (presently @ 15% per annum).
The policy regarding reissue of repurchased units, including the maximum extent, the manner of reissue, the entity (the scheme or the AMC) involved in the same.	Presently, AMC does not intend to re-issue the units once redeemed. The number of Units held by the Unit Holder in his folio will stand reduced by the number of Units redeemed.
Restrictions, if any, on the right to freely retain or dispose of units being offered.	Units held in demat form: All the units of the Scheme are issued in demat (electronic) form are transferable and will be transferred and transmitted in accordance with the provisions of SEBI (Depositories and Participants) Regulations, as may be amended from time to time. Right to Limit Fresh Subscription & Redemption

	In case the size of the Scheme increases to a level which in the opinion of the Trustees is not manageable, the Trustees reserve the right to stop fresh subscription of units and also redeem the units on pro-rata basis to investors in order to reduce the size to a manageable level. The Trustees reserves the right at its sole discretion to withdraw/suspend the allotment/subscription of units in the Scheme temporarily or indefinitely, at the time of NFO or otherwise, if it is viewed that increasing the size of the Scheme may prove detrimental to the Unit holders of the Scheme. An order to purchase the Units is not binding on and may be rejected by the AMC unless it has been confirmed in writing by the AMC and payment has been received for the same. Right to limit Redemption The Trustee, in the general interest of the Unit holders of the Scheme and keeping in view of the unforeseen circumstances/unusual market conditions, may limit the total number of units, which can be redeemed on any Business Day depending on the total 'Saleable Underlying Stock' available with the Fund. Any Units, which by virtue of these limitations are not redeemed on a particular Business Day, will be carried forward for redemption to the next Business Day, in order of receipt. Redemptions so carried forward will be priced on the basis of the Applicable NAV (subject to the prevailing load) of the Business Day on which redemption is made. Under such circumstances, to the extent multiple redemption requests are received at the same time on a single Business Day, redemptions will be made on pro-rata basis, based on the size of each redemption request, the balance amount being carried forward for redemption to the next Business Day.
Suspension of Sale and Redemption of Units	The Trustee may decide to temporarily suspend determination of NAV of the Scheme and consequently sale and redemption of units, in any of the following events: 1. When one or more stock exchanges or markets, which provide basis for valuation for a substantial portion of the assets of the Scheme are closed otherwise than for ordinary holidays. 2. When, as a result of political, economic or monetary events or any circumstances outside the control of the Trustee and the AMC, the disposal of the assets of the Scheme is not reasonable or would not reasonably be practicable without being detrimental to the interests of the Unit holders. 3. In the event of breakdown in the means of communication used for the valuation of investments of the Scheme without which the value of the securities of the Scheme cannot be accurately calculated. 4. During periods of extreme volatility of markets which in the opinion of the AMC are prejudicial to the interests of the Unit holders of the Scheme. 5. In case of natural calamities, external aggression, internal disturbances, strikes, riots and bandhs. 6. In the event of any force majeure or disaster that affects the normal functioning of the AMC or the Registrar. 7. If so directed by SEBI. In the above eventualities mentioned above the time limits indicated above, for processing of requests for purchase and redemption of units will not be applicable. However the suspension or restriction of redemption facility under the Scheme shall be made applicable only after the approval from Board of Directors of AMC and Trustee. Till the Regulations require, the approval from the Board of Directors of AMC and Trustee giving details of circumstances and justification for the proposed

	action will also be informed to SEBI in advance.
Purchase / Sale of the units of Scheme on the Exchange	Buying / Selling of units of the Scheme on the Exchange is just like buying / selling any other normal listed security. If an investor has bought units, an investor has to pay the purchase amount to the broker / sub-broker such that the amount paid is realised before the funds pay-in day of the settlement cycle on the exchange. If an investor has sold units, an investor has to deliver the units to the broker / subbroker before the securities pay-in day of the settlement cycle on the exchange. The units (in the case of units bought) and the funds (in the case of units sold) are paid out to the broker on the payout day of the settlement cycle on the exchange. The trading member would pay the money or units to the investor in accordance with the time prescribed by the stock exchange regulation. If an investor has bought units, he/she should give standing instructions for 'Delivery-In' to his/her DP for accepting units in his/her beneficiary account. An investor should give the details of his/her beneficiary account and the DP-ID of his/her DP to his/her trading member. The trading member will transfer the units directly to his/her beneficiary account on receipt of the same from exchange clearing corporation. An investor who has sold units should instruct his/her Depository Participant (DP) to give 'Delivery Out' instructions to transfer the units from his/her beneficiary account to the Pool Account of his/her trading member through whom he/she have sold the units. The details of the pool a/c of his/her trading member to which the units are to be transferred, unit quantity etc. should be mentioned in the Delivery Out instructions given by him/her to the DP. The instructions should be given well before the prescribed securities pay-in day. SEBI has advised that the Delivery Out instructions should be given at least 24 hours prior to the cut-off time for the prescribed securities pay-in to avoid any rejection of instructions due to data entry errors, network problems, etc.
Transaction handling charges	Transaction charges include brokerage, depository participant charges, uploading charges and such other charges that the AMC/Mutual Fund may have to incur in the course of accepting/providing the portfolio deposit as consideration for a subscription/redemption request. Such transaction handling charges shall be recoverable from the transacting Authorised Participant/Large Investor.
Cost of trading on the Stock Exchange	Investor will have to bear the cost of brokerage and other applicable statutory levies e.g. Securities Transaction Tax, etc. when the units are bought or sold on the Stock Exchange.

C. PERIODIC DISCLOSURES

Net Asset Value This is the value per unit of the scheme on a particular day. You can ascertain the value of your investments by multiplying the NAV with your unit balance.	The AMC shall calculate and announce the first NAV of the Scheme within a period of 5 working days from the date of the allotment. IIFL Mutual Fund shall calculate the Net Asset Value of the Scheme on every business day and shall be made available by 9.00 pm of the same business day. The NAV of the Scheme will also be updated on AMFI's website (www.amfiindia.com) and on our website (www.iiflmutf.com) The NAV of the Scheme will be communicated to atleast two newspapers on a daily basis. Investors may obtain NAV information on any Working Day by calling the office of the AMC or any of the Investor Service Centers (ISC). If the NAVs are not available before commencement of the business hours on the following day due to any reasons, the Fund shall issue a press release providing reasons and explaining when the Fund will be able to publish the NAV.
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Half yearly Disclosures: Portfolio / Financial Results This is list of securities where the corpus of the scheme is currently invested. The market value of these investments is also slated in portfolio disclosures	IIFL Mutual Fund and India Infoline Asset Management Company Ltd. shall publish a complete statement of the Scheme's portfolio and the unaudited financial results within one month from the close of each half year (i.e. 31st March and 30th September), by way of an advertisement at least, in one National English daily and one regional newspaper in the language of the region where the head office of the mutual fund is located. The portfolio statement and unaudited half yearly financial results will be placed on our website www.iiflmf.com and link will be provided on www.amfiindia.com.
Half Yearly Results	IIFL Mutual Fund and India Infoline Asset Management Company Ltd. shall before the expiry of one month from the close of each half year (i.e. 31st March and 30th September), publish the unaudited financial results of the Scheme in one national English daily newspaper and in a regional newspaper published in the language of the region where the head office of the Mutual Fund is situated. The unaudited half yearly financial results will be placed on our website www.iiflmf.com and link will be provided on www.amfiindia.com.
Annual Report	Scheme wise Annual Report or an abridged summary thereof shall be mailed to all the Unit holders within four months from the date of closure of the relevant accounts year i.e. 31st March each year. Further, the full text of the annual report will be available for inspection at the office of the Fund and copy shall be made available on specific request on payment of nominal fees, if any. Also the scheme wise annual report will be displayed on our website www.iiflmf.com and link will be provided on www.amfiindia.com.
Associate Transactions	Please refer to Statement of Additional Information (SAI).

Taxation The information is provided for general information only. However, in view of the individual nature of the implications, each investor is advised to consult his or her own tax advisors/authorised dealers with respect to the specific amount of tax and other implications arising out of his or her participation in the schemes.	For details on taxation please refer to the clause on Taxation in the Scheme Additional Information (SAI).
Investor Services	Ms. Leena Palkar India Infoline Asset Management Company Ltd. IIFL Centre, 3rd floor Annex, Kamala City, S.B. Marg, Lower Parel, Mumbai – 400 013 Tel (91 22) 4249 9000 Fax: (91 22) 2495 4310 Email: info.iiflmf@indiainfoline.com Investors are advised to contact any of the ISCs or the AMC by calling the toll free no. 1800-200-2267. Investors can also visit the website at www.iiflmf.com for complete details.

D. COMPUTATION OF NAV

NAV of units under the Scheme shall be calculated as shown below:

$$\text{NAV (Rs.)} = \frac{\text{Market or Fair Value of Scheme's investments + Current Assets - Current Liabilities and Provision (including accrued expenses)}}{\text{No. of Units outstanding under Scheme/Plan on the Valuation Date}}$$

The NAV will be calculated upto four decimals. The first NAV will be calculated and announced not later than 5 workings days from the date of allotment in the NFO. Thereafter, the NAV shall be calculated for close of each working day. The computation of NAV shall be in conformity with SEBI Regulations and guidelines as prescribed from time to time.

Valuation of Gold

Since physical gold are denominated in gold tonnage, it will be valued based on the market price of gold in the domestic market and will be marked to market on a daily basis. The market price of gold in the domestic market on any Business Day would be arrived at as under:

(1) the gold held by the scheme shall be valued at the AM fixing price of London Bullion Market Association (LBMA) in US dollars per troyounce for gold having a fineness of 995.0 parts per thousand, subject to the following:

(a) adjustment for conversion to metric measure as per standard conversion rates;

(b) adjustment for conversion of US dollars into Indian rupees as per the RBI reference rate declared by the Foreign Exchange Dealers Association of India (FEDAI); and

(c) Addition of-

(i) transportation and other charges that may be normally incurred in bringing such gold from London to the place where it is actually stored on behalf of the mutual fund; and

(ii) notional customs duty and other applicable taxes and levies that may be normally incurred to bring the gold from the London to the place where it is actually stored on behalf of the mutual fund; Provided that the adjustment under clause (c) above may be made on the basis of a notional premium that is usually charged for delivery of gold to the place where it is stored on behalf of the mutual fund;

Provided further that where the gold held by a scheme has a greater fineness, the relevant LBMA prices of AM fixing shall be taken as the reference price under this sub-paragraph.

(2) If the gold acquired by the Scheme is not in the form of standard bars, it shall be assayed and converted into standard bars which comply with the good delivery norms of the LBMA and thereafter valued in terms of subparagraph (1).

The market price of gold in the domestic market on any business day would be arrived at as under:

Domestic price of physical gold = (London Bullion Market Association AM fixing in US\$/ounce X Conversion factor for converting ounce into kg for 0.995 fineness X rate for US\$ into INR) + Custom duty for import of gold+ Sales Tax/octroi and other levies applicable. The Trustees reserve the right to change the source (LBMA centre) for determining the exchange rate. The AMC shall record in writing the reason for change in the source for determining the exchange rate.

IV. FEES AND EXPENSES

This section outlines the expenses that will be charged to the Scheme.

A. NEW FUND OFFER (NFO) EXPENSES

Expenses are incurred for the purpose of various activities related to the NFO like sales and distribution fees paid marketing and advertising, registrar expenses, printing and stationery, bank charges etc. All the initial issue expenses pertaining to NFO would be borne by the AMC.

B. ANNUAL SCHEME RECURRING EXPENSES

These are the fees and expenses for operating the Scheme. These expenses include Investment Management and Advisory Fee charged by the AMC, Registrar and Transfer Agents' fee, marketing and selling costs etc. as given in the table below:

The AMC has estimated the following annual recurring expenses on weekly average net assets of the Scheme. For the actual current expenses being charged, the investor should refer to the website of the Mutual Fund.

Particulars	(% per annum to weekly average Net Assets)
Investment Management Fees	1.25%
Custodian fees, Registrar Expense, Investor communication expense, listing & licensing fees Audit and trustee fees, marketing , selling and distribution and other operating expenses.	1.25%
Total Recurring Expenses	2.50%

These estimates have been made in good faith as per the information available to the Investment Manager and are subject to change inter-se and the maximum investment management fees charged shall be as per SEBI (MF) Regulations. The types of expenses charged would be in accordance with SEBI (MF) Regulations.

As per SEBI Regulations, the maximum annual scheme recurring expenses including the investment management fees that can be charged to the Scheme is 2.50% of weekly average net assets. The recurring expenses incurred in excess of the limits as indicated in this Scheme Information Document will be borne by the AMC. Any change in the fees and expenses indicated in this Scheme Information Document shall be treated as change in Fundamental Attributes.

C. LOAD STRUCTURE

Load is an amount which is paid by the investor to subscribe to the units or to redeem the units from the Scheme. This amount is used by the AMC to pay commissions to the distributor and to take care of other marketing and selling expenses. Load amounts are variable and are subject to change from time to time. For the current applicable structure, please refer to the website of the AMC www.iiflmf.com or may call at toll free no. 1800-200-2267 or your distributor.

Type of Load	Load Chargeable (as % of NAV)
Entry	Nil
Exit	Nil

There is no entry/exit load on units of the Scheme bought or sold through the secondary market on the Stock Exchange. However, an investor would be paying cost in the form of a bid and ask spread and brokerage, as charged by his broker for buying/selling units of the Scheme.

Transaction charge:

In terms of SEBI circular no. CIR/ IMD/ DF/ 13/ 2011 dated August 22, 2011, as amended from time to time, in case of purchases/subscriptions/new inflows only (lump sum and SIP), of Rs.10,000/ – and above per subscription; transaction charge shall be levied and be paid to the distributors/ brokers (who have opted in for charging the transaction charge) in respect of applications routed through them, subject to the following:

- For Existing / New investors: Rs.100 / Rs.150 as applicable per subscription of Rs.10,000/ – and above
- There shall be no transaction charge on subscription below Rs.10,000/-.
- There shall be no transaction charges on direct investments.
- There shall be no transaction charges in case of Switch, DTP, STP, SWP.

The Transaction Charge as mentioned above shall be deducted by AMC from the subscription amount of the unit holder and paid to the distributor. The balance amount shall be invested in the Scheme.

The upfront commission on investment made by the investor, if any, shall be paid to the AMFI registered distributor directly by the investor, based on the investor's assessment of various factors including service rendered by the distributor.

Under the Scheme, the AMC reserves the right to change/modify/alter the load structure if it so deems fit in the interest of smooth and efficient functioning of the Scheme, subject to maximum limits as prescribed under the SEBI Regulations. The load may also be changed from time to time and in case of exit/redemption, load may be linked to the period of holding, while in case of entry load, the same may be linked to the amount of investment.

Any imposition or enhancement in the load structure shall apply on a prospective basis and in no case the same would affect the existing investors adversely. Bonus units and units issued on reinvestment of dividends shall not be subject to entry and exit load.

All loads including Contingent Deferred Sales Charge (CDSC) for the Scheme shall be maintained in a separate account and may be utilized towards meeting the selling and distribution expenses. Any surplus in this account may be credited to the scheme whenever felt appropriate by the AMC.

The investor is requested to check the prevailing load structure of the Scheme before investing. For any change in load structure, AMC will issue an addendum and display it on the website/Investor Service Centres.

At the time of change in load structure in future, the AMC will take following steps:

- The addendum detailing the changes shall be attached to SID and Key Information Memorandum (KIM). The addendum will be circulated to all the distributors so that the same can be attached to all SID and KIM already in stock.
- Arrangements shall be made to display the changes/modifications in the SID in the form of a notice in all investor service centres and distributors/brokers offices.
- The introduction of the exit load/CDSC along with the details shall be stamped in the acknowledgement slip issued to the investors on submission of the application form and may also be disclosed in the statement of accounts issued after the introduction of such load/CDSC.
- A public notice may be given in respect of such changes in one English daily newspaper having nationwide circulation as well as in a newspaper published in the language of region where the Head Office of the Mutual Fund is situated.
- The Fund shall display the addendum on its website (www.iiflmmf.com)

V. RIGHTS OF UNITHOLDERS

Please refer to SAI for details.

VI. PENALTIES, PENDING LITIGATION OR PROCEEDINGS, FINDINGS OF INSPECTIONS OR INVESTIGATIONS FOR WHICH ACTION MAY HAVE BEEN TAKEN OR IS IN THE PROCESS OF BEING TAKEN BY ANY REGULATORY AUTHORITY

All disclosures regarding penalties and action(s) taken against foreign Sponsor(s) may be limited to the jurisdiction of the country where the principal activities (in terms of income / revenue) of the Sponsor(s) are carried out or where the headquarters of the Sponsor(s) is situated. Further, only top 10 monetary penalties during the last three years shall be disclosed. - Not Applicable

In case of Indian Sponsor(s), details of all monetary penalties imposed and/ or action taken during the last three years or pending with any financial regulatory body or governmental authority, against Sponsor(s) and/ or the AMC and/ or the Board of Trustees /Trustee Company; for irregularities or for violations in the financial services sector, or for defaults with respect to share holders or debenture holders and depositors, or for economic offences, or for violation of securities law. Details of settlement, if any, arrived at with the aforesaid authorities during the last three years shall also be disclosed –

- a. Fine of Rs. 50,000/- was levied on India Infoline Limited (IIFL), sponsor of IIFL Mutual Fund, for violation of SEBI order dated April 23, 2009 in the matter of investigation into Pyramid Saimira Theatre Ltd. Penalty of Rs. 5,00,000/- was levied on IIFL in the course of limited purpose inspection in CM and F&O segments conducted by NSE March 2009. NSE levied penalty of Rs. 3,10,000/- on IIFL for violation of margin collection requirements during 2008.
- b. Penalty of Rs. 45,000/- levied by BSE, Inspection Department in March 2008 and Penalty of Rs. 50,000/- levied by BSE, Surveillance Department in November 2008 on IIFL for delay in submitting documents, KYC requirements etc. Penalty of Rs. 16,000/- imposed by BSE, Department of Investor Services on IIFL in 2009.
- c. NSDL has levied a penalty of Rs. 50,000/- and Rs. 5000/- on IIFL during April 2008 and October 2008 for the observations in Inspection such as inadequate proof of identity/address, incorrect PAN, data entry errors, nomination issues etc. IIFL has put in place various procedures to comply with all regulatory requirements and due diligence.
- d. CDSL has levied penalty of Rs. 1,500/- on IIFL for the non - compliances observed in the inspection reports of December 2007 and August 2008 for discrepancies relating to DIS etc.

IIFL is a regulated entity and is registered with SEBI as Stock Broker, Depository Participant, Portfolio Manager and Merchant Banker. In the normal course of Broking and Depository business, there arise arbitration matters/client/ Exchange proceedings before respective Exchanges/Depository/Forums and there arise fines/other action, most of which got/gets rectified/disposed off in the normal course.

Details of all enforcement actions taken by SEBI in the last three years and/ or pending with SEBI for the violation of SEBI Act, 1992 and Rules and Regulations framed there under including debarment and/ or suspension and/ or cancellation and/ or imposition of monetary penalty/adjudication/enquiry proceedings, if any, to which the Sponsor(s) and/ or the AMC and/ or the Board of Trustees /Trustee Company and/ or any of the directors and/ or key personnel (especially the fund managers) of the AMC and Trustee Company were/ are a party. The details of the violation shall also be disclosed.-

Details of matters completed- fully exonerated/Proceedings dropped by SEBI-During last 3 years:

India Infoline Limited (IIFL), Sponsor of IIFL Mutual Fund had received adjudication proceedings notice dated September 08, 2008 from SEBI alleging the violation of SEBI (DP) Regulations and Depositories Act, against which IIFL preferred consent proceedings. Proceedings were dropped by SEBI vide Consent Order dated June 05, 2009.

-IIFL had received adjudication Notice dated November 28, 2008 from SEBI in the matter of Clients dealing in GHCL Shares. There were allegations of violation of provisions of SEBI (Prohibition of Fraudulent & Unfair Trade Practices relating to Securities Market) Regulations, 2003. SEBI vide its Order dated June 15, 2009 rejected all charges against IIFL.

-IIFL had received adjudication Notice dated August 27, 2009, alleging the violation of provisions of SEBI (Stock Broker & Sub broker) Regulations, 1992, against which IIFL preferred consent proceedings. Proceedings were dropped by SEBI vide Consent Order dated May 18, 2010.

SEBI Orders for compliance–Fully complied- During last 3 years:

-IIFL had received letter dated July 13, 2010 from SEBI with regard to the matter of Parabolic Drugs Limited wherein SEBI advised IIFL to gear up the back office system and ensure efficient control to minimize PAN mismatches while making data entry in IPO biddings in future. IIFL ensured compliance to avoid recurrence of such mismatches and the same was confirmed to SEBI vide replies dated July 30, 2010 and August 27, 2010. No Show Cause Notice received from SEBI.

-In the matter of Osian LPG Bottling Limited, SEBI vide its letter dated June 18, 2008 advised IIFL to ensure that the shares are sold/purchased by the client or credited to respective client's account directly instead of through IIFL's Beneficiary account. The same was complied with and IIFL also rectified its system and confirmed the same to SEBI vide letter dated July 25, 2008. No Show Cause Notice received from SEBI.

-Pertaining to non bidding of applications in Coal India Ltd. IPO, SEBI vide its letter dated February 09, 2011 advised IIFL not to act as syndicate member in IPO till resolution of such matters. IIFL submitted Resolution status to SEBI and SEBI had withdrawn their restrictions vide its letter dated March 11, 2011.

-IIFL received Administrative Warning dated December 07, 2010 from SEBI in respect of inspection carried out in 2010. SEBI recommended improvement in the system and rectification of deficiencies found during inspection. IIFL complied with the same and rectified systems and confirmed the same to SEBI vide letters dated February 21 & 23, 2011 and March 03, 2011. No Show cause Notice received from SEBI

SEBI Pending Proceedings against IIFL during last 3 years:

-India Infoline Limited (IIFL), Sponsor of IIFL Mutual Fund had received adjudication Notice dated November 27, 2009 from SEBI adjudicating Clients dealing in GHCL Shares. There were allegations of violation of provisions of SEBI (Prohibition of Fraudulent & Unfair Trade Practices relating to securities Market) Regulations, 2003. IIFL submitted its reply to SEBI and Stopped Trading with GHCL group of clients. Proceedings in the said matter are pending till date.

-SEBI has issued Enquiry Notice dated March 03, 2010 to IIFL regarding clients dealing in the shares of Pyramid Saimira Theatre Ltd. There were allegations of violation of provisions of SEBI (Stock Brokers and Sub brokers) Regulations, 1992 in the clients dealing in the shares of Pyramid Saimira Theatre Ltd. IIFL has strengthened the system for monitoring SEBI/Exchange orders on daily basis and freezing of accounts immediately and has also appointed dedicated person in back office & compliance for the said purposes. On June 29, 2010, IIFL has filed Application for Consent with SEBI. However, Consent Proceedings are pending till date.

-SEBI has issued Enquiry Notice dated April 27, 2010 to IIFL alleging the violation of provisions of SEBI (Stock Broker & Sub broker) Regulations, 1992. IIFL has clarified on factual inaccuracies and initiated several steps on strengthening systems and reduced Investor complaints. Show cause notice from SEBI received vide letter dated September 22, 2011. IIFL has preferred consent proceedings vide letter dated October 10, 2011.

-IIFL has received Adjudication proceedings notice dated January 03, 2011 from SEBI in the matter of Asian Star Co. Ltd., alleging violation of Regulation 7 Clause A(1) & A(2) of Code of Conduct for Stock Brokers. IIFL has frozen the account of the client and initiated verification of Client Master Details of all clients along with necessary proofs and also initiated steps for establishing the identity and contact details of clients. SEBI has issued Order no: BM/AO – 7/2012 dated January 12, 2012.

Any pending material civil or criminal litigation incidental to the business of the Mutual Fund to which the Sponsor(s) and/ or the AMC and/ or the Board of Trustees /Trustee Company and/ or any of the directors and/ or key personnel are a party should also be disclosed separately.- None

Any deficiency in the systems and operations of the Sponsor(s) and/ or the AMC and/ or the Board of Trustees/Trustee Company which SEBI has specifically advised to be disclosed in the SID, or which has been notified by any other regulatory agency, shall be disclosed.- None. The Trustees have approved this Scheme Information Document resolution dated January 10, 2012 and have ensured that the Scheme is a new product offered by IIFL Mutual Fund and is not a minor modification of the existing Schemes.

Notwithstanding anything contained in this Scheme Information Document, the provisions of the SEBI (Mutual Funds) Regulations, 1996 and the guidelines there under shall be applicable.

For and behalf of India Infoline Asset Management Company Limited
Sd/-

Place: Mumbai
Date: February 1, 2012

Gopinath Natarajan
Chief Executive Officer

During New Fund Offer Period

Computer Age Management Services Pvt. Ltd. (CAMS) Customer Service Centers and Official Points of Acceptance:

Agartala - Advisor Chowmuhan (Ground Floor), Krishnanagar, Agartala, Tripura - 799001. • **Agra** - No. 8, II Floor Maruti Tower, Sanjay Place, Agra, Uttar Pradesh - 282002. • **Ahmedabad** - 402-406, 4th Floor - Devpath Building, Off C G Road, Behind Lal Bungalow, Ellis Bridge, Ahmedabad, Gujarat - 380 006. • **Ahmednagar** - 203-A,Mutha Chambers, Old Vasant Talkies, Market Yard Road, Ahmednagar, Maharashtra - 414 001. • **Ajmer** - AMC No. 423/30, Near Church Brahmapuri, Opp T B Hospital, Ajmer, Rajasthan - 305001. • **Akola** - Opp. RLT Science College, Civil Lines, Akola, Maharashtra - 444001. • **Aligarh** - City Enclave, Opp. Kumar Nursing Home, Ramghat Road, Aligarh, Uttar Pradesh - 202001. • **Allahabad** - 30/2, A&B, Civil Lines Station, Besides Vishal Mega Mart, Strachey Road, Allahabad, Uttar Pradesh - 211001. • **Alleppey** - Bldg. No. VIII / 411, C C N B Road, Near Pagoda Resort, Chungom, Alleppey, Kerala - 688011. • **Alwar** - 256A, Scheme No:1, Arya Nagar, Alwar, Rajasthan - 301001. • **Amaravati** - 81, Gulsham Tower, 2nd Floor, Near Panchsheel Talkies, Amaravati, Maharashtra - 444601. • **Ambala** - Opposite Peer, Bal Bhavan Road, Ambala, Haryana - 134003. • **Amritsar** - 378-Majithia Complex, 1st Floor, M. M. Malviya Road, Amritsar, Punjab - 143001. • **Anand** - 101, A.P. Tower, B/H, Sardhar Gunj, Next to Nathwani Chambers, Anand, Gujarat - 388001. • **Anantapur** - 15-570-33, I Floor, Pallavi Towers, Anantapur, Andhra Pradesh - 515 001. • **Andheri** - 1, Skylark Ground Floor, Near Kamgar Kalyan Kendra & B.M.C. Office, Azad Road, Andheri (E) Andheri - 400069 • **Angul** - Similipada, Angul, Orissa - 759122. • **Ankleshwar** - Shop No - F -56, First Floor,Omkar Complex, Opp Old Colony,Nr Valia Char Rasta, GIDC, Ankleshwar- Bharuch, Gujarat - 393002. • **Asansol** - Block – G, 1st Floor, P C Chatterjee Market Complex, Rambandhu Talab, P O Ushagram, Asansol, West Bengal - 713303. • **Aurangabad** - Office No. 1, 1st Floor, Amodi Complex, Juna Bazar, Aurangabad, Maharashtra - 431001. • **Bagalkot** - No. 6, Ground Floor, Pushpak Plaza, TP No.: 52, Ward No. 10, Next to Kumtagi Motors, Station Road, Near Basaveshwar Circle, Bagalkot, Karnataka - 587 101. • **Balasore** - B C Sen Road, Balasore, Orissa - 756001. • **Bangalore** - Trade Centre, 1st Floor 45, Dikensen Road (Next to Manipal Centre), Bangalore, Karnataka - 560 042. • **Bareilly** - F-62-63, Butler Plaza, Civil Lines, Bareilly, Uttar Pradesh - 243001. • **Basti** - Office no 3, 1st Floor, Jamia Shopping Complex, Opposite Pandey School, Station Road, Basti, Uttar Pradesh - 272002. • **Belgaum** - 1st Floor, 221/2A/1B, Vaccine Depot Road, Near 2nd Railway gate, Tilakwadi, Belgaum, Karnataka - 590006. • **Bellary** - No.18A, 1st Floor, Opp. Ganesh Petrol Pump, Parvathi Nagar Main Road, Bellary, Karnataka - 583103. • **Berhampur** - First Floor, Upstairs of Aaroon Printers, Gandhi Nagar Main Road, Berhampur, Orissa - 760001. • **Bhagalpur** - Krishna, I Floor, Near Mahadev Cinema, Dr. R. P. Road, Bhagalpur, Bihar - 812002. • **Bharuch** - F-108, Rangoli Complex, Station Road, Bharuch, Gujarat - 392001. • **Bhatinda** - 2907 GH,GT Road, Near Zila Parishad, Bhatinda, Punjab - 151001. • **Bhavnagar** - 305-306, Sterling Point, Waghawadi Road, Opp. HDFC Bank, Bhavnagar, Gujarat - 364002. • **Bhilai** - 209, Khichariya Complex, Opp IDBI Bank, Nehru Nagar Square, Bhilai, Chhattisgarh - 490020. • **Bhilwara** - Indraprastha tower Second Floor, Shyam ki sabji mandi, Near Mukharji Garden, Bhilwara, Rajasthan - 311001. • **Bhiwani** - 24-25, 1st Floor, City Mall, Hansi Gate, Bhiwani, Haryana - 127021. • **Bhopal** - Plot no 10, 2nd Floor, Alankar Complex, Near ICICI Bank , MP Nagar, Zone II, Bhopal, Madhya Pradesh - 462011. • **Bhubaneswar** - Plot No - 111, Varaha Complex Building, 3rd Floor, Station Square, Kharvel Nagar, Unit 3, Bhubaneswar, Orissa - 751 001. Bhuj - Data Solution, Office No:17, I st Floor, Municipal Building, Opp Hotel Prince, Station Road, Bhuj - Kutch, Gujarat - 370001. • **Bhusawal** - 3, Adelade Apartment, Christain Mohala, Behind Gulshan-E-Iran Hotel, Amardeep Talkies Road, Bhusawal, Maharashtra - 425201. • **Bikaner** - F 4,5 Bothra Complex, Modern Market, Bikaner, Rajasthan - 334001. • **Bilaspur** - Beside HDFC Bank, Link Road, Bilaspur, Chhattisgarh - 495 001. • **Bokaro** - Mazzanine Floor F-4, City Centre, Sector 4, Bokaro Steel City, Bokaro, Jharkhand - 827004. • **Burdwan** - 399, G T Road, Basement of Talk of the Town, Burdwan, West Bengal - 713101. • **C.R.Avenue** - 33,C.R Avenue, 2nd floor ,Room No.13, Kolkata, West Bengal – 700012. • **Calicut** - 29/97G, 2nd Floor, Gulf Air Building, Mavoor Road, Arayidathupalam, Calicut, Kerala - 673016. • **Chandigarh** - Deepak Tower, SCO 154-155,1st Floor, Sector 17 C, Chandigarh, Punjab - 160 017. • **Chandrapur** - Above Mustafa Decor Hakimi Plaza, Near Jetpura Gate, Near Bangalore Bakery, Kasturba Road, Chandrapur, Maharashtra - 442 402. • **Chennai** - Ground Floor No.178/10, Kodambakkam High Road, Opp. Hotel Palmgrove, Nungambakkam, Chennai, Tamil Nadu - 600 034. • **Chennai (OMR)** - Ground Floor, 148 Old Mahabalipuram Road, Okkiyam, Thuraiyakkam, Chennai, Tamil Nadu – 600097. • **Chhindwara** - Office No - 1, Parasia Road, Near Mehta Colony, Chhindwara, Madhya Pradesh - 480 001. • **Chittorgarh** - 187, Rana Sanga Market, Chittorgarh, Rajasthan - 312001. • **Cochin** - Ittoop's Imperial Trade Center, Door No. 64/5871 – D, 3rd Floor, M. G. Road (North), Cochin, Kerala - 682035. • **Coimbatore** - Old # 66, New # 86, Lokamanya Street (West), Ground Floor, R.S.Puram, Coimbatore, Tamil Nadu - 641 002. • **Cuttack** - Near Indian Overseas Bank, Cantonment Road, Mata Math, Cuttack, Orissa - 753001. • **Darbhanga** - Shahi Complex,1st Floor, Near RB Memorial Hospital, V.I.P. Road, Benta Laheriasarai, Darbhanga, Bihar - 846001. • **Davenegere** - 13, 1st Floor, Akkamahadevi Samaj Complex, Church Road, P.J.Extension, Devengere, Karnataka - 577002. • **Dehradun** - 204/121, Nari Shilp Mandir Marg, Old Connaught Place, Dehradun, Uttaraanchal - 248001. • **Deoghar** - S S M Jalan Road, Ground Floor, Opp. Hotel Ashoke, Caster Town, Deoghar, Jharkhand - 814112. • **Dhanbad** - Urmila Towers, Room No: 111(1st Floor), Bank More, Dhanbad, Jharkhand - 826001. • **Dharmapuri** - 16A/63A, Pidamaneri Road, Near Indoor Stadium, Dharmapuri, Tamil Nadu - 636 701. • **Dhule** - H. No. 1793 / A, J.B. Road, Near Tower Garden, Dhule, Maharashtra - 424 001. • **Durgapur** - City Plaza Building, 3rd Floor, City Center, Durgapur, West Bengal - 713 216. • **Eluru** - No 23 B-4-73, Andhra Bank Lane, Opp Srinivasa Theatre, Ramachandra Rao Peta, Eluru, Andhra Pradesh - 534002. • **Erode** - 197, Seshaiyer Complex, Agraharam Street, Erode, Tamil Nadu - 638001. • **Faizabad** - 64, Cantonment, Near GPO, Faizabad, Uttar Pradesh - 224001. • **Faridhabad** - B-49, 1st Floor, Nehru Ground, Behind Anupam Sweet House, NIT, Faridhabad, Haryana - 121001. • **Firozabad** - Shop No.19, 1st Floor, Above YO Bikes, Seth Vimal Chand Jain Market, Jain Nagar, Agra Gate, Firozabad, Uttar Pradesh - 283203. • **Gandhidham** - Grain Merchants Grain Merchants Association Building, Gandhidham, Gujarat - 370 201. • **Ghaziabad** - 113/6, I Floor, Navyug Market, Gazhiabad, Uttar Pradesh - 201001. • **Goa** - No.108, 1st Floor, Gurudutta Bldg, Above Weekender, M G Road, Panaji (Goa), Goa - 403001. • **Gondal** - Kailash Complex, Wing -A, Office No. 52, Bus Stand Road, Near Gundala Gate, Gondal, Gujarat - 360 311. • **Gondia** - Shri Talkies Road, Gondia, Maharashtra - 441601. • **Gorakhpur** - Shop No. 3, Second Floor, The Mall Cross Road, A.D. Chowk, Bank Road, Gorakhpur, Uttar Pradesh - 273001. • **Gulbarga** - Pal Complex, 1st Floor, Opp. City Bus Stop, Super Market, Gulbarga, Karnataka - 585 101. • **Guntur** - Door No 5-38-44 5/1, Brodipet, Near Ravi Sankar Hotel, Guntur, Andhra Pradesh - 522002. • **Gurgaon** - SCO - 16, Sector - 14, First Floor, Gurgaon, Haryana - 122001. • **Guwahati** - A.K. Azad Road, Rehbari, Guwahati, Assam - 781008. • **Gwalior** - G-6, Global Apartment, Phase-II, Opposite Income Tax Office, Kailash Vihar, City Centre, Gwalior, Madhya Pradesh - 474011. • **Haldia** - 2nd Floor, New Market Complex, Haldia, West Bengal - 721 602. • **Haldwani** - Durga City Centre, Nainital Road, Haldwani, Uttarakhand - 263139. • **Hazaribag** - Municipal Market, Annanda Chowk, Hazaribagh, Jharkhand - 825301. • **Himmatnagar** - D-78, First Floor, New Durga Bazar, Near Railway Crossing, Himmatnagar, Gujarat - 383 001. • **Hisar** - 12, Opp. Bank of Baroda, Red Square Market, Hisar, Haryana - 125001. • **Hoshiarpur** - Near Archies Gallery, Shimla Pahari Chowk, Hoshiarpur, Punjab - 146 001. • **Hosur** - Shop No.8, J D Plaza, Opp TNEB Office, Royakotta Road, Hosur, Tamil Nadu - 635109. • **Howrah** - Gagananchal Shopping Complex, Shop No.36 (Basement), 37, Dr. Abani Dutta Road, Salkia, Howrah, West Bengal - 711106. • **Hubli** - No.204 - 205, 1st Floor, ' B ' Block, Kundagol Complex, Opp Court, Club Road, Hubli, Karnataka - 580029. • **Hyderabad** - 208, II Floor, Jade Arcade, Paradise Circle, Secunderabad, Andhra Pradesh - 500 003. • **Ichalkarnaji** - 12/178, Behind Congress Committee Office, Ichalkarnaji, Maharashtra - 416115. • **Indore** - 101, Shalimar Corporate Centre, 8-B, South tukogunj, Opp.Greenpark, Indore, Madhya Pradesh - 452 001. • **Itarsi** - 1st Floor, Shiva Complex, Bharat Talkies Road, Itarsi, Madhya Pradesh - 461 111. • **Jabalpur** - 8, Ground Floor, Datt Towers, Behind Commercial Automobiles, Napier Town, Jabalpur, Madhya Pradesh - 482001. • **Jaipur** - R-7, Yudhisthir Marg, C-Scheme, Behind Ashok Nagar Police Station, Jaipur, Rajasthan - 302 001. • **Jajpur** - Room No 1, First Floor, Sulaiika Complex, Chorda, By Pass At Jajpur Road, Orissa - 755091. • **Jalandhar** - 367/8, Central Town, Opp. Gurudwara, Diwan Asthan, Jalandhar, Punjab - 144001. • **Jalgaon** - Rustomji Infotech Services, 70, Navipeth, Opp. Old Bus Stand, Jalgaon, Maharashtra - 425001. • **Jalna** - Shop No: 11, 1st Floor, Ashoka Plaza, Opp: Magistic Talkies, Subhash Road, Jalna, Maharashtra - 431 203. • **Jammu** - 660- Gandhi Nagar, Jammu, J & K - 180004. • **Jamnagar** - 217/218, Manek Centre, P.N. Marg, Jamnagar, Gujarat - 361008. • **Jamshedpur** - Millennium Tower, "R" Road, Room No:15, First Floor, Bistupur, Jamshedpur, Jharkhand - 831001. • **Jaunpur** - 248, Fort Road, Near Amber Hotel, Jaunpur, Uttar Pradesh - 222001. • **Jhansi** - Opp SBI Credit Branch, Babu Lal Kharkana Compound, Gwalior Road, Jhansi, Uttar Pradesh - 284001. • **Jodhpur** - 1/5, Nirmal Tower, Ist Chopasani Road, Jodhpur, Rajasthan - 342003. • **Junagadh** - Circle Chowk, Near Choksi Bazar, Kaman, Junagadh, Gujarat - 362001. • **Kadapa** - Bandi Subbaramaiah Complex, D.No:3/1718, Shop No: 8, Raja Reddy Street, Besides Bharathi Junior College, Kadapa, Andhra Pradesh - 516 001. • **Kakinada** - No.33-1, 44, Sri Sathya Complex, Main Road, Kakinada, Andhra Pradesh - 533 001. • **Kalyani** - A - 1/50, Block - A, Dist Nadia, Kalyani, West Bengal - 741235. • **Kanchipuram** - New No. 38, (Old No. 50), Vallal Pachayappan Street, Near Pachayappas High School, Kanchipuram, Tamil Nadu - 631 501. • **Kannur** - Room No.14/435, Casa Marina Shopping Centre, Talap, Kannur, Kerala - 670004. • **Kanpur** - I Floor, 106 to 108, City Centre, Phase II, 63/ 2, The Mall, Kanpur, Uttar Pradesh - 208 001. • **Karimnagar** - H.No.7-1-257, Upstairs, S B H Mangammathota, Karimnagar, Andhra Pradesh - 505 001. • **Karnal** - 7, Ist Floor, Opp Bata Showroom, Kunjapura Road, Karnal, Haryana - 132001. • **Karur** - 126 G. V.P. Towers, Kovai Road, Basement of Axis Bank, Karur, Tamil Nadu - 639002. • **Katni** - NH 7, Near LIC, Jabalpur Road, Bargawan, Katni, Madhya Pradesh - 483501. • **Kestopur** - AA 101, Prafulla Kanan Sreeparna Appartment, Ground Floor, Kolkata, Kestopur, West Bengal - 700101. • **Khammam** - Shop No.11-2-31/3, 1st Floor, Philips Complex, Balajinagar, Wyra Road, Nr.Baburao, Petrol Bunk, Khammam, Andhra Pradesh - 507001. • **Khanna** - Shop No:- 3, Bank of India Building, Guru Amar Dass Market, Khanna, Punjab - 141401. • **Kharagpur** - H.NO.291/1, Ward No -15, Malancha Main Road, Opposite UCO Bank, Kharagpur, West Bengal - 721301. • **Kolhapur** - 2 B, 3rd Floor, Ayodhya Towers, Station Road, Kolhapur, Maharashtra - 416001. • **Kolkata** - "LORDS Building", 7/1,Lord Sinha Road, Ground

Floor, Kolkata, West Bengal - 700071. • **Kollam** - Kochupillamoodu Junction, Near VLC, Beach Road, Kollam, Kerala - 691001. • **Kota** - B-33, 'Kalyan Bhawan Triangle Part ,Vallabh Nagar, Kota, Rajasthan - 324007. • **Kottayam** - KMC IX / 1331 A, Opp.: Malayala, Manorama Railway Station Road, Thekkummoottil, Kottayam, Kerala - 686001. • **Kumbakonam** - Jailani Complex, 47, Mutt Street, Kumbakonam, Tamil Nadu - 612001. • **Kurnool** - H.No.43/8, Upstairs Uppini Arcade, N R Peta, Kurnool, Andhra Pradesh - 518 004. • **Latur** - Vypari Dharm Shala, Office No. 2 , 2nd Floor, Above Dr. Mahesh Unnai Hospital ,Near Kamdar Petrol Pump Main Road, Latur, Maharashtra - 413531. • **Lucknow** - Off # 4,1st Floor, Centre Court Building, 3/c, 5 - Park Road, Hazratganj, Lucknow, Uttar Pradesh - 226 001. • **Ludhiana** - U/ GF, Prince Market, Green Field, Near Traffic Lights, Sarabha Nagar, Pulli Pakhowal Road, Ludhiana, Punjab - 141 002. • **Madurai** - 86/71A, Tamsilangam Road, Madurai, Tamil Nadu - 625 001. • **Malda** - Daxhinapan Abasan, Opp Lane of Hotel Kalinga, SM Pally, Malda, West Bengal - 732101. • **Mangalore** - No. G 4 & G 5, Inland Monarch, Opp. Karnataka Bank, Kadri Main Road, Kadri, Mangalore, Karnataka - 575 003. • **Manipal** - Trade Centre, 2nd Floor, Syndicate Circle, Starting Point, Manipal, Karnataka - 576104. • **Mapusa** - Office no.CF-8, 1st Floor, Business Point, Above Bicholim, Urban Co-op Bank, Angod, Mapusa, Goa - 403 507. • **Margao** - Virginkar Chambers, I Floor, Near Kamath Milan Hotel, New Market, Near Lily Garments, Old Station Road, Margao, Goa - 403 601. • **Mathura** - 159/160, Vikas Bazar, Mathura, Uttar Pradesh - 281001. • **Meerut** - 108, 1st Floor, Shivam Plaza, Opposite Eves Cinema, Hapur Road, Meerut, Uttar Pradesh - 250002. • **Mehsana** - 1st Floor, Subhadra Complex, Urban Bank Road, Mehsana, Gujarat - 384 002. • **Moga** - Ground Floor, Adjoining TATA Indicom Office, Dutt Road, Moga, Punjab - 142001. • **Moradabad** - B-612 'Sudhakar', Lajpat Nagar, Moradabad, Uttar Pradesh - 244001. • **Mumbai** - Rajabahdur Compound, Ground Floor, Opp Allahabad Bank, Behind ICICI Bank, 30, Mumbai Samachar Marg, Fort Mumbai, Maharashtra - 400 023. • **Muzzafarpur** - Brahman toli, Durgasthan Gola Road, Muzaffarpur, Bihar - 842001. • **Mysore** - No.1, 1st Floor, CH.26, 7th Main, 5th Cross (Above Trishakthi Medicals), Saraswati Puram, Mysore, Karnataka - 570009. • **Nadiad** - 8, Ravi Kiran Complex, Ground Floor, Nanakumbhbnath Road, Nadiad, Gujarat - 387001. • **Nagpur** - 145 Lendra, New Ramdaspath, Nagpur, Maharashtra - 440 010. • **Namakkal** - 156A / 1, First Floor, Lakshmi Vilas Building, Opp. To District Registrar Office, Trichy Road, Namakkal, Tamil Nadu - 637001. • **Nanded** - Shop No. 302, 1st Floor, Raj Mohd. Complex, Work Shop Road, Shrinagar, Nanded, Maharashtra - 431 605. • **Nandyal** - Shop No.: 62 & 63, Srinivasa Complex, Besides Ramakrishna Ply Wood, Srinivasa Nagar, Nandyal, Andhra Pradesh - 518 501. • **Nashik** - Ruturang Bungalow, 2 Godavari Colony, Behind Big Bazar, Near Boys Town School, Off College Road, Nashik, Maharashtra - 422005. • **Navsari** - Dinesh Vasani & Associates, 103 -Harekrishna Complex, Above IDBI Bank, Nr. Vasant Talkies, Chimnabai Road, Navsari, Gujarat - 396445. • **Nellore** - 97/56, I Floor, Immadisetty Towers, Ranganayakulapet Road, Santhapet, Nellore, Andhra Pradesh - 524001. • **New Delhi** - 304-305, III Floor, Kanchenjunga Building, 18, Barakhamba Road, Cannaukt Place, New Delhi - 110 001. • **Nizamabad** - D. No. 5-6-209, Saraswathi Nagar, Nizamabad, Andhra Pradesh - 503001. • **Noida** - B-20, Sector - 16, Near Metro Station, Noida, Uttar Pradesh - 201301. • **Ongole** - # 1, ARN Complex, Kurnool Road, Ongole, Andhra Pradesh - 523 001. • **Palakkad** - 10 / 688, Sreedevi Residency, Mettupalayam Street, Palakkad, Kerala - 678 001. • **Palanpur** - Jyotindra Industries Compound, Near Vinayak Party Plot, Deesa Road, Palanpur, Gujarat - 385 001. • **Panipat** - 83, Devi Lal Shopping Complex, Opp ABN Amro Bank, G.T.Road, Panipat, Haryana - 132103. • **Pathankot** - 13 - A, Ist Floor, Gurjeet Market, Dhangu Road, Pathankot, Punjab - 145001. • **Patiala** - 35, New Lal Bagh Colony, Patiala, Punjab - 147001. • **Patna** - Kamlalaye Shobha Plaza, Ground Floor, Near Ashiana Tower, Exhibition Road, Patna, Bihar - 800 001. • **Pondicherry** - S-8, 100, Jawaharlal Nehru Street (New Complex, Opp. Indian Coffee House), Pondicherry - 605001. • **Porbandar** - II Floor, Harikrupa Towers, Opp. Vodafone Store, M G Road, Porbandar, Gujarat - 360575. • **Proadattur** - Dwarakmayee, D No 8/239, Opp Saraswathi Type Institute, Sreeramula Peta, Proddatur, Andhra Pradesh - 516360. • **Pune** - Nirmitti Eminence, Off No. 6, I Floor, Opp Abhishek Hotel, Mehendale Garage Road, Erandawane, Pune, Maharashtra - 411 004. • **Rae Bareli** - 17, Anand Nagar Complex, Rae Bareli, Uttar Pradesh - 229001. • **Raipur** - HIG-C-23, Sector - 1, Devendra Nagar, Raipur, Chhattisgarh - 492004. • **Rajahmundry** - Cabin 101, D.no 7-27-4, 1st Floor, Krishna Complex, Baruvuri Street, T Nagar, Rajahmundry, Andhra Pradesh - 533101. • **Rajapalayam** - No 59 A/1, Railway Feeder Road, Near Railway Station, Rajapalayam, Tamil Nadu - 626117. • **Rajkot** - Office 207 - 210, Everest Building, Harihar Chowk, Opp Shastri Maidan, Limda Chowk, Rajkot, Gujarat - 360001. • **Ranchi** - 4 HB Road No.206, 2nd Floor, Shri Lok Complex, Ranchi, Jharkhand - 834001. • **Ratlam** - Dafria & Co 18, Ram Bagh, Near Scholar's School, Ratlam, Madhya Pradesh - 457001. • **Ratnagiri** - Kohinoor Complex, Near Natya Theatre, Nachane Road, Ratnagiri, Maharashtra - 415 639. • **Rohtak** - 205, 2ND Floor, Blg. No. 2, Munjal Complex, Delhi Road, Rohtak, Haryana - 124001. • **Roorkee** - 399/1, Jadugar Road, 33 Civil Lines, Roorkee, Uttarakhnad - 247667. • **Ropar** - SCF - 17, Zail Singh Nagar, Ropar, Punjab - 140001. Rourkela - 1st Floor, Mangal Bhawan, Phase II, Power House Road, Rourkela, Orissa - 769001. • **Sagar** - Opp. Somani Automobiles, Bhagwanganj, Sagar, Madhya Pradesh - 470 002. • **Saharanpur** - I Floor, Krishna Complex, Opp. Hathi Gate, Court Road, Saharanpur, Uttar Pradesh - 247001. • **Salem** - No.2, I Floor, Vivekananda Street, New Fairlands, Salem, Tamil Nadu - 636016. • **Sambalpur** - C/o Raj Tibrewal & Associates, Opp.Town High School, Sansarak, Sambalpur, Orissa - 768001. • **Sangli** - Diwan Niketan 313, Radhakrishna Vasahat, Opp. Hotel Suruchi, Near S.T. Stand, Sangli, Maharashtra - 416416. • **Satara** - 117 / A / 3 / 22, Shukrawar Peth, Sargam Apartment, Satara, Maharashtra - 415002. • **Satna** - 1st Floor, Shri Ram Market, Besides Hotel Pankaj, Birla Road, Satna, Madhya Pradesh - 485 001. • **Shahjahanpur** - Bijlipura, Nr.Old Distt.Hospital, Jail Road, Shahjahanpur, Uttar Pradesh - 242001. • **Shimla** - I Floor, Opp. Panchayat Bhawan, Main gate Bus stand, Shimla, Himachal Pradesh - 171001. • **Shimoga** - Nethravathi, Near Gutti Nursing Home, Kuempu Road, Shimoga, Karnataka - 577 201. • **Siliguri** - No 7, Swamiji Sarani, Ground Floor, Hakimpara, Siliguri, West Bengal - 734001. • **Sirsa** - Gali No.1, Old Court Road, Nr.Railway Station Crossing, Sirsa, Haryana - 125055. • **Sitapur** - Arya Nagar, Near Arya Kanya School, Sitapur, Uttar Pradesh - 261001. • **Solan** - 1st Floor, Above Sharma General Store, Near Sanki Rest house, The Mall, Solan, Himachal Pradesh - 173 212. • **Solapur** - Flat No 109, 1st Floor, A Wing, Kalyani Tower, 126 Siddheshwar Peth, Near Pangal High School, Solapur, Maharashtra - 413001. • **Sonepat** - Shop No. 5, PP Tower, Ground Floor, Opp to Income Tax Office, Sonepat, Haryana - 131 001. • **Sriganganagar** - 18 L Block, Sri Ganganganar, Rajasthan - 335001. • **Srikakulam** - Door No 5 - 6 - 2, Punyapu Street, Palakonda Road, Near Krishna Park, Srikakulam, Andhra Pradesh - 532 001. • **Sultanpur** - 967, Civil Lines, Near Pant Stadium, Sultanpur, Uttar Pradesh - 228 001. • **Surat** - Plot No.629, 2nd Floor, Office No.2-C/2-D, Mansukhlal Tower, Beside Seventh Day Hospital, Opp.Dhiraj Sons, Athwalines, Surat, Gujarat - 395 001. • **Surendranagar** - 2 M I Park, Near Commerce College,Wadhwan City, Surendranagar, Gujarat - 363035. • **Tanjore** - 1112, West Main Street, Tanjore, Tamil Nadu - 613 009. • **Thane** - 3rd Floor, Nalanda Chambers, "B" Wing, Gokhale Road, Near Hanuman Temple, Naupada, Thane West, Maharashtra - 400602. • **Thiruppur** - 1(1), Binny Compound, II Street, Kumaran Road, Thiruppur, Tamil Nadu - 641601. • **Thiruvalla** - Central Tower, Above Indian Bank, Cross Junction, Thiruvalla, Kerala - 689101. • **Tinsukia** - Sanairan Lohia Road,1st Floor, Tinsukia, Assam - 786 125. • **Tirunelveli** - 1 Floor, Mano Prema Complex, 182 / 6, S.N High Road, Tirunelveli, Tamil Nadu - 627001. • **Tirupathi** - Shop No14, Boligala Complex, 1st Floor, Door No. 18-8-41B, Near Leela Mahal Circle, Tirumala Bypass Road, Tirupathi, Andhra Pradesh - 517501. • **Trichur** - Adam Bazar, Room no.49, Ground Floor, Rice Bazar (East), Trichur, Kerala - 680001. **Trichy** - No 8, I Floor, 8th Cross, West Extn Thillainagar, Trichy, Tamil Nadu - 620018. • **Trivandrum** - R S Complex, Opposite of LIC Building, Pattom PO, Trivandrum, Kerala - 695004. • **Tuticorin** - 1 - A / 25, 1st Floor, Eagle Book Centre Complex, Chidambaram Nagar Main, Palayamkottai Road, Tuticorin, Tamil Nadu - 628 008. • **Udaipur** - 32, Ahinsapuri, Fatehpura Circle, Udaipur, Rajasthan - 313004. • **Ujjain** - 123, 1st Floor, Siddhi Vinayaka Trade Centre, Saheed Park, Ujjain, Madhya Pradesh - 456 010. • **Unjha** - 10/11, Maruti Complex, Opp. B R Marbles, Highway Road, Unjha, Gujarat - 384 170. • **Vadodara** - 103, Aries Complex, BPC Road, Off R.C. Dutt Road, Alkapuri, Vadodara, Gujarat - 390 007. • **Valsad** - 3rd Floor, Gita Nivas, Opp Head Post Office, Halar Cross Lane, Valsad, Gujarat - 396001. • **Vapi** - 215-216, Heena Arcade, Opp. Tirupati Tower, Near G.I.D.C Char Rasta, Vapi, Gujarat - 396195. • **Varanasi** - C 27/249 - 22A, Vivekanand Nagar Colony, Maldhaiya, Varanasi, Uttar Pradesh - 221002. • **Vellore** - No:54, 1st Floor, Pillaiyar Koil Street, Thotta Palayam, Vellore, Tamil Nadu - 632004. • **Veraval** - Opp. Lohana Mahajan Wadi, Satta Bazar, Veraval, Gujarat - 362 265. • **Vijayawada** - 40-1-68, Rao & Ratnam Complex, Near Chennupati Petrol Pump, M.G Road, Labbipet, Vijayawada, Andhra Pradesh - 520 010. • **Visakhapatnam** - 47/ 9 / 17, 1st Floor, 3rd Lane, Dwaraka Nagar, Visakhapatnam, Andhra Pradesh - 530 016. • **Warangal** - F13, 1st Floor, BVSS Mayuri Complex, Opp. Public Garden, Lashkar Bazaar, Hanamkonda, Warangal, Andhra Pradesh - 506001. • **Wardha** - Opp. Raman Cycle Industries, Krishna Nagar, Wardha, Maharashtra - 442 001. • **Yamuna Nagar** - 124-B/R Model Town, Yamunanagar, Haryana - 135 001. • **Yavatmal** - Pushpam, Tilakwadi, Opp. Dr. Shrotri Hospital, Yavatma, Maharashtra - 445001.

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